ANNUAL REPORT AND AUDITED ACCOUNTS OF HIMACHAL PRADESH AGRO-INDUSTRIES CORPORATION, LTD., SIMLA

SHRI PRABHUDAS PATEL: I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1973-74 along with the Audited Accounts, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-9901/75.]

11.12 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 25th July, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th July, 1975, agreed without any amendment to the Maintenance of Internal Security (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 25th July 1975."

11.14 hrs.

STATEMENT RE. SITTINGS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, I would like to announce that the sittings of the House will stand extended till Monday. As it is, it is scheduled to conclude on the 31st July, 1975. Thus, there will be a sitting on Friday, the 1st August and also on Monday, the 4th August.

11.15 hrs.

BANKING SERVICE COMMISSION BILL—contd.

MR. SPEAKER: We now take up further consideration of the Banking Service Commission Bill. Shri Darbara Singh was on his legs. He may continue his speech.

भी दरबारा सिंह (होशियारपुर) : स्पीकर साहब, मैं कल ग्रर्ज कर रहा था कि 22 बैंकों में श्रव तक जो स्टाफ है उस की स्कृटिनी होनी चाहिये । क्योंकि बैंकिंग कमीशन ने रिपोर्ट की है कि नान-मैद्रिकुलेट्स भौर ऐसे लोग जो क्वालिफाइड नहीं थे उन को भर्ती कर लिया गया। किसी का कोई रिश्तेदार है, कोई किसी का भाई है, किसी न किसी ढंग से उन को रख लिया गया। जाहिर है कि ऐसे लोगों की ऐफिशियेंसी अच्छी नहीं हो सकती। पिछली जो रिपोर्टस ले की गई हैं उन में बताया गया है कि इन बैकों में 88 लाख रु० का लैस प्रौफिट हमा है। इस की बजह यह है कि एफीशियेंसी नहीं रही है भीर ऐसे लोग भर्ती किये गये जो क्वालि-फाइड नहीं थे। फैसला किया गया है कि नये ग्रैजुएट्स, एग्री कल्चर ग्रेजुएट्स इंजीनियर्स भीर टेक्नीकल भादमी लिये, जायेंगे । बड़ी ग्रच्छी बात है । लाखों की भर्ती होती है इन बैंकों में। कई बैंक वक्त पर पता नहीं देते । अब आप ने कहा है कि 25

परसेंट हो तो बता दें, रेगुलर बताते रहे। लेकिन मर्ली प्रव उन के जिम्मे नहीं रही है, बल्कि कमीशन कंरेगा । लेकिन मै धर्ज करना चाहता हं कि दूसरे जो बैंक हैं क्या उन के बारे में श्रापने कभी सोचा कि उन की भत्तों कैसे हो रही है। अपनी मर्जी के आदमी रखने है, जो क्वाल-फिकेशन्स भ्राप ने रखी है उन से कम क्वा-लिफिकेशन के लोग भर्ती कर रहे हैं। कल को भ्रगर उन को नेशनेलाइज होगा तो ऐसा इन-एफिशियेंट मिलेगा कि जिस का कोड हिसाब नही है। इसिलये ग्राप क्यों नहीं उस को ग्रपने परध्य में लेते ताकि सभी बैकों की भर्ती बैंकिंग कमीशन के जरिये हो जिस से उन की निस्वती बराबर हो।

ग्राप ने कहा है कि 15 परसेंट शेड्यूल्ड कास्ट्म श्रीर साढे 7 परसेट शेड्यूल्ड ट्राइब्स के लोगों का जगह दी जायेगी। मुझे पता नहीं यह कहा तक पूरा होगा, क्योंकि ऋाइटेरिया जो श्राप ने रखा है, जो कमीशन की रिपोर्ट है उस मे कहा गया है कि कोशिश करनी चाहिय कि मैनेजर ऐसा हो जो लोकली अच्छा हो भीर सब को जानता हो ताकि लोगों से पैसा भट्टेक्ट कर सके । जो श्राप शेड्युल्ड कास्ट भीर ट्राइद वे लेगि। को रखना चाहते हैं उन को भ्राप भ्रकोमोडेट करेंगे कि नही, क्योंकि ग्रभी यह होता है कि उन की खाली जगहें खाली नही रखी जाती हैं, बल्कि उन को भर लिया जाता है यह कह कर कि सूटेबिल भादमी नहीं मिले। श्रव ऐसी कोई बात न हो भौर यह बहाना कायम न रहे इस पर ग्राप को ध्यान देना चाहिये।

एक रिकमन्डेणन यह भी है कि ऐग्रीकल्चर रीफाइनेंस कमीणन ग्रीर ऐग्रीकल्चर
फंड्स कमीणन को मिला कर एक करना
चाहिये ताकि कोई कन bयू गरा न रहे। जो
रिपोर्ट लोक सभा में दी गई उस ने कहा गया
कि 51.2 परसेट नई णाखाये खली हैं
1969 से ले कर ग्रब तक दुगनी श्रांचेज
खोली गई हैं। बड़ी ग्रच्छी बान है ग्रीर इस

का ऐक्सटेंशन 55.2 परसेंट देहात में हुआ है। लेकिन एक सिफारिश की तरफ भाप की तबज्जह दिलाना चाहता हूं भीर वह यह कि प्राइमरी कैंडिट सोसाइटीज के जिम्मे बहुत काम डाला है भीर साथ यह भी कहा है कि ऐप्रीकल्चर कोम्रापरेटिव सोसाइटीज को श्रीर तरजीह देनी चाहिये जिस से वह कर्जा दे पाये और उन का ताल्लुक कर्माशयल वैक्स से हो । भ्राज का जो कोभ्रापरेटिव सिस्टम है उस में रिवोल्यशनाइज तरीके से काम करने की जरूरत हैं क्यो कि भाज की जो सोसाइटीज हैं उन की खराबियां ग्राप के मामने हैं। द्वाप रिपोर्ट को द्वागर देखें तो ऐसा मालूम होगा कि इम का जो ढांचा है, वह पहले से गिरा हुन्ना है भोर जो डिफाल्टर्स है ग्रीर जो वाइड ग्राम सोसाइटीज है, जिन का कर्जा रह गया है, उस को ग्राप को राइट श्राफ करना पड़ता है। इमलिए मेरा कहना यह है कि स्नाप कास्नापरेटिका को नये ढंग से ढाले श्रीर जो प्राइमरी सोमाइटीज है जिन ह . जममे ग्र.पने कर्जा देना लगाया है, उनको म तत्रुत करे। यह भी उन्होंने कहा है कि जो कर्माणयल बैक्स है वे कर्जा दे ताकि वे ग्रागे कर्जा दे पाए। म्राप ऐसे बैक्स बनाए जो उन को कर्जा दे। इस के लिए मैं यह ग्रर्ज करना चाहगा कि जो ग्राफिसर्स कमीशन ने भर्ती करने है, उन को ग्रच्छे ढंग से चुने । मैं यह कहूंगा कि स्टेट्स मे रीजन्स मुकर्रर करने नाहिए श्रीर वहां पर ग्राप को ग्रन्छें बढिया ग्रादमी रखने चाहिए जिस से वे देहातों में डिपोजिट्स को कलक्ट वर सके। इस ढग से स्राप नहीं करेंगे तो कुछ होने याता नहीं है भीर प्राप के डिपोजिटम शार्टन होते जाएगे नीचे होते जाएगे। इस के बारे में जो एड । इस देने वाले है कमीणन को. उस में इस का भी इन्द्राज करें।

एक चोज न पह भी श्रर्भ करना चाहता हू कि फारेन करंमी के बार में कुछ पन्ते से ज्यादा इन्के मेंट हुआ है। जो लोग बाहर दूसरे मुल्कों में हैं और अपना रुपया पैस पही भो दरबारा सिह्

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मेर्जते हैं, उन को सहिलयतें मिलकी बाहिए। वे छोटी इंडस्ट्री घौर दूसरी बीजों के लिए गयवा मेजते हैं।

में यह भी भर्ज करना चाहता हूं कि देहातों के लिए यह कहा गया है कि वहां पर लोगों को केडिट मिलना चाहिए लेकिन वह ज्यादा इन्ट्रेस्ट पर देना चाहिए। क्यों, इसलिए कि वहां पर खर्च का माजिन ज्यादा भाता है। उन का कहना है कि शहरों में कम इन्ट्रेस्ट पर भीर देहातो मे ज्यादा इन्ट्रेस्ट पर कर्जा देना चाहिए । मैं इस चीज को मानने के लिए तैयार नहीं हूं। यह जो में कहा गया है कि देहातवालों से इन्देस्ट स्रोबर एंड एवाव ज्यादा चार्ज करना चाहिए, जोकि भाज किया जाता है उस से ज्यादा चार्ज किया जाए, यह बात मैं समझता है ठीक नहीं है। वे दबे हुए हैं भीर ग्राप उन की इनडेटेडनेस को रिमूब करना चाहते हैं और ग्राप कहते हैं कि उस को माफ कर दिया जाए भीर दूसरी तरफ भ्राप नये इन्द्रेस्ट की मारफत उन लोगों पर बोझ डालना चाहते हैं।

इस के बाद मैं यह धर्ज करना चाहता हूं कि यह जो सेल बना हुआ हैं, इस सेल ने दोतीन बातें की हैं कि जो यहां मोटर साइकिल लेने वाले हैं या जो ऐसी छोटी-मोटी चीजों के लिए कर्ज लेमे वाले हैं उन को प्रायरटी दी जाए । मैं चाहूंगा कि छोटी इंडस्ट्रीज देहातों में लगाने के लिए भीर छोटे छोटे यूनिट्स वहां पर स्थापित करने के लिए भी उस की एडबाइस मिलनी चाहिए । रिकमेंडेशन में यह है कि मैनेजमेंट सोसाइटी ऐसी बनाए जो एडवाइस देने वाली हों। वे भी भ्राप को बनानी होंगी। भ्रष्यक्ष जी, भ्राप जानते हैं कि पंजाब के लोग दुनिया भर में अपनी मेहनत भीर मजदूरी कर के पैसा कमाते हैं भीर उस में से बहुत सा रुपया इसलिए उन के पास रुका पड़ा हुआ है क्योंकि उस को इस्तेमाल करने के लिए ठीक ढंग से कीई एडबाइस नहीं

मिल एही है। लाखों नहीं बल्कि करोगें रुपयन वहां से या संबता है। बैने नजदीन के चार, पांच देहातों में चार चार वैंक खुले हुए हैं जोकि नेशनेलाइज्ड बैंक हैं। इस के ग्रलावा भीर भी बैंक हैं भीर उन बैंकों में करोड़ों रुपये क सरमाया है, ले किन वह जाता करां है। वह सरमाया बम्बई ग्रीर कलकत्ता जाता है ग्रीर जो मीडियम और म्माल फार्मर्स हैं. जो मीडियम कर्जा या छोटा मोटा कर्जा रेने वाले स्माल फार्मर्स हैं, उन को उन बैंकों से कर्जा कम दिया जाता है। वह सरमाया इडस्ट्री ग्रीर कर्माशयल तौर पर लगता हैं स्रोर प्रोफिटएबिल इंस्डी-ट्यशन्स में ज्यादा लगाया जाता है ताकि ज्यादा प्रोफिट मिल सके । इस का मतलब यह नहीं है कि ग्राप उन छोटे लोगों के लिए इन्तजाम न करे। ग्राज जो स्माल फार्मर्म हैं, जो कि प्रोडक्शन करते है, उन के लिए पैसे की कोई भी महलियत न मिते, ऐसी बात नहीं होनी चाहिये। इसलिए मैं भ्रजं करना चाहना ह कि जो प्रोक्ण इन करने वाले लोग हैं उन को पैसा मिलना चाहिए। ग्राज जो प्राइमरी केडिट सोसाइटीज हैं या एप्रोकल्वरल मोसाइटीज हैं, जो कि किसानों को कर्जा देती हैं, उन को पैमा दिया जाए। ग्राज जो स्माल फार्मर्स हैं उन को शार्ट टर्म लोन की अजहद जरूरत है ग्रीर उन को कर्जा मिलना चाहिए।

एक यह भी रिकमेडेशन की गई है कि जहां दो फमले खराब हो जाएं ग्रीर वहां पर किसान डिफान्टर हो, तो उस की रिकवरी फ्लेक्सिबल होनी चाहिए । ग्रगर वारिश लगातार नही होती है ग्रीर दूमरी फमल बर्बाद हो जाती है, तो वहां पर कर्जा रिजिडलो नहीं वसूल करना चाहिए बन्कि वह पनेक्सिबल होना चाहिए।

एक बात यह अर्ज कहना चाहता हूं कि यह ओवरटाइम की बीमारी बैंकों में बहुत है। ऐमा कौनसा काम है, जिस को उन्हें दफनर के टाइम के बाद करना है। आप अन्द,जा लगाइए कि कितना ओवरटाइम सारे दफतरीं में दिया जाता है। जब बजट तैयार किया जाता है को को नीबे के सुपितनकेंडेंट होते हैं दफ्तरों में वे उस मनत उस को तैयार करना शुरु करते है जब बिल्कुल नजदीक बजट का समय भाजाता है भीर पांच, पांच भीर सात सात घंटे भोबरटाइम के लगा लेते हैं। इस तरह से हर जगह यह बीमारी है भौर यह बडी क्रोनिक हो गई है। हर महकमे में यह चली गई है। इस इंस्टीट्युशन में जहां ग्राप लाखो लोग भर्ती करते हैं वहां पर ग्रगर कोई 10 वजे से 5 बजे तक भ्राफिम टाइम में भ्रपना काम पुरा न करे, तो उस की एकाउन्टेविलिटी होनी चाहिए। यह देखना चाहिए कि वह काम करता है या नहीं श्रीर धगर नहीं करता है तो उस को सजा मिलनी चाहिए। होता क्या है कि पाच बजे तक तो काम होता नही है ग्रीर उस वे बाद काम कर के चार, चार पांच पाच घटे स्रोवरटाइम के बना लिये जाते है। यह सब बद होना चाहिए। फाइ रेम मिनिस्टर साहव ने कहा था कि म्राज एक चपरासी की तनखाह जो है वह बड़े बड़े ग्रफसरों से ज्यादा हो गई है क्योंकि वह भ्रोवण्टाइम कमाता है। यह श्रोवरटाइम की बीमारी म्राप बिल्कूल हटा दीजिए क्योंकि ब्योरी-कैसी के टेंटेकल्स इनने फैल गये हैं , इतने बड़े भारी बोझल हो गये हैं ग्रीर स्टाफ इनना ज्यादा हो गया है कि इस मे कमी करने की जरूरत है। बजाए कम करने के ग्राप उन की भ्रोवर-टाइम देते है। मेरा कहना यह है कि भ्राप इस भ्रोवरटाइम को यक-कलम खत्म कर दीजिए ताकि लोगों को सहलियते हम दे सकें ग्रीर उन को राहन मिल सके।

जैसा कि मैं पहले कह चुका हू, छोटे लोगों को जैसे कि कारपेन्टर्स है, घाटीशन्स हैं, उन को कर्जे की सहस्तियतें मिलनी चाहिए घौर घापने भी कहा है कि वे सहस्तियतें उन को मिलेंगी घौर एक कैंक ने—सेंट्रल बैंक घाफ़ इंडिया—यह बात शुरू की है घौर उन्होंने सहा है कि दस इस सहस्तिसन को घौर बढ़ाने के स्मिप कैंग्रह हैं। मलस्य किलयेरेंस स्टेट्स में होया, बहुत मल्ख्री बात है। स्लम किलयेरेंस टी॰बी पर मृं खिलाया ज़ाता है लेकिन मृं यह देखता हूं कि स्लम किलयेरेंस एक तरफ खत्म होता है तो दूसरी तरफ वह भुग हो जाता है। दिल्ली में ऐसा वातावरण बना है कि एक जगह से स्लम्स खत्म किये जाते हैं तो दूसरी तरफ नये स्लम्स कायम हो जाते हैं। जिन को एलाटमेंट होता है तो वह एलाटमेंट दूसरे लोगों को बेच देते हैं भौर बड़े भ्रादमी उन को ले लेते हैं। इसलिए मेरा कहना यह है कि इस पर बंदिश होनी चाहिए कि जिस भ्रादमी के नाम पर एलाटमेंट होता है, वह इसरे को नहीं बेच सकता। इस प्राक्लम को भी भ्राप को देखना चाहिए।

श्रव में बैंकों में कर्मचारियों की ट्रेनिंग के बारे में कुछ कहना चाहता हं। वहां पर लोग नान-मैद्रिक है भ्रार उन के ही रिश्तेदार वहां बैंकों में लग जाते हैं। इस तरह से वहां पर काम करने वाले लोगों के श्रादिमयों को ही रख लिया जाता है स्रोर कोई इम्तिहान नहीं होता है। इसलिए उन सें एफीशिये सी नहीं है भीर यही कारण है कि 88 लाख रुपये का घटा दिखलाया है। उन लोगों के लिए कोई ट्रेनिंग कोर्न होना चाहिए ग्रीर उस के बाद ही उन को रखना चाहिए। उन को यह पता नहीं है कि सर्विस कैसे की जाती है। वस बैंक में ग्रा कर बैठ गएं। उन की चैंक का पता नहीं है और सिलिप का पता नहीं है। उन को डिपोजिटस ना पता नहीं है। इसलिए भाप को इस की ठोक करना होगा।

उन वेचारा का कुछ पता नहीं हाता है। वं विसो दूसरे प्रादमी से लिखना है, जा चाहे गलत लिखे या सहों लिखे, ग्रीर चाह खुद हो हपया निकलवा कर ले जाये। ऐसे फाड भी हाते हैं। एम हाल हा में ल दन में इस किस्म का जा फाड हुआ था, तस के लिए गवन ऐंट ने 22 साझ हपया खर्च किया ह। ऐसी फाइ भामें भी हाते रहेंगे स्पर्धिक वे काम

[भी दरबारा सिंह]

उन लोगों के सुपूर्व हैं, जो बहुत पढ़े-लिखें ह थोडे पढ़े-लिखे और देहात क लोगों के लिए कोई इत्ताम नहीं किया गया हैं कि वे रिजनल लैंकों ज में कागज पेश कर के बैंक में अपना काम करवा लें।

गवनंमेंट की तरफ से कहा गया है कि बैंकों के मुख्तलिफ काग्रजात को रिजनल लैंग्बेजिज में करने का काम तीन साल में मुकम्मल हो जायेगा। ग्रगर यह काम तीन साल में पूरा हो जाये, तो यह एक बड़ो मच्छी बात होगी।

यह जरूरी है कि रूरल एरियाज की तरफ़ ज्यादा तवज्जुह दी जाये, क्योंकि इस मुल्क मै 80 फ़ीसदी लोग देहात में बसने वाले हैं। गवर्नमेंट कामर्शल बैन्स, प्राइमरी केंडिट सोसायटाज और को-भापरेटिव सोसायटाज को मजबूत करे, लेकिन ग़रीब लोगों को कर्जा जरूर मिलना ज।हिए। जो प्रोड्यूस करता है, जो स्माल-स्केल इंडस्ट्री में काम करता है, उस को कर्जा मिलना चाहिए, न कि बड़े बड़े लोगों को, जिन के पास पहले ही से ब्लैक का करोड़ों रुपया पड़ा हुन्ना है । इस के म्रलावा म्रगर गवर्नमेंट डामानटाइजेशन का कदम उठाये, तो मुल्क की फ़िनाशल पोजोशन जरूर श्रच्छी होगी। गवर्नमेंट को भ्राज, कल या परसों ये स्टेप्स लेते ही होंगे।

प्राइम मिनिस्टर के 20-पायंट प्रोग्राम में गरीबों के लिए एक गुंजाइश पैदा की है। लेकिन उस का इम्लीमेंटेशन कौन करने वाले हैं? हम नहीं करने वाले हैं। वैसे, अगर हम से करवाया जायेगा, तो हम करेंगे, लेकिन ब्यूरोकेसी ने यह काम करना है, और वह अभी तक वैसी की वैसी है। सिवाये इस के कि वे लोग वक्त पर दफ़तर मैं आ जायें, उन की दिमांगी कैंफ़ियत नहीं बदली है। जो लोग काम नहीं करते हैं.

उन को शंट ग्राउट करना होगा । बैंक फ़िनांस मिनिस्ट्री के मातहत हैं। मिनिस्टर साहब नम से कम वहां से ऐसे लोगों को निकाल बाहर करें, जो काम नहीं करते हैं। ग्रभी तक दो बैकों के हैड्ज की निकाला गया है। नय ग्रादिमयों को मौका देना चाहिए। एक्सपीरियंस के प्रालावा इनटेकिटी को भी देखना चाहिए कि भ्राया कोई शक्स ग़रीबों का उत्थान करने के बारे में कमिटिड है या नहीं। ग्रभी तक हम ने ऐसी बात नहीं देखी है। बड़ी बड़ी जगहों पर जो लोग बैठे हैं, उन को यह पता नहीं है कि ग़रीब कैसे पिम रहे हैं भौर कैसे उन की इमदाद करनी चाहिए । नीचे की मतह पर ऐसे लोगों को रखना चाहिए, जो कमिटिड हों, ताकि काम ठीक तरह से चल सके।

ग्राख़िर में मैं यह कहना चाहता हूं कि गवर्नमेंट को मल्टी र्रापंज एजेन्मीज कायम करनी चाहिए, जो इंडस्ट्री, फ़ार्मिना ग्रीर कर्जों के बारे में सलाह दे सकें। इस बिल के जिर्थ जो कमीशन बनाया जा रहा है, मैं उस को पूरी तरह सपोर्ट करता हूं।

श्री मुहम्मव जमीलुर्रह्मान (किशनगज): मोहतरिम स्पीकर साहब, इस मैं कोई शुबहा नहीं कि जो बैंकिंग सर्विस कमोशन बिल जेरे-ग़ीर है, वह एक अच्छा कदम है। मैं उस के हक भीर मुभ्राफ़िकत में हूं। इस बिल को देर से लाने की वजह से ताले म-याफता भौर काबिल लड़कों को जो नुकसान हुम्रा है, इस बिल म उस की तलाफ़ी की ग्ंजाइ नहीं है। बैकों को कोमियाने के बाद इन में जो बहालियां हुई हैं, ग्रगर ग्राप उन की लिस्ट को देखें, तो साफ़ जाहिर होगा कि सिफ़ं वैंकों के बड़े बड़े अफ़सरों और ऊंचे श्रोहदे-दारों के रिशतेदारों भीर रिश्तेदार-दर-रिश्ते-दारों की ही वहालियात हो पाई हैं। इस तरह बैंकों वे नेशनलाइजेशन का मकसद इस दौरान में कटझन फ़ीत हो चुका है । बहरहाल, देर घायद दुख्स्त धायद ।

मौजूदा बिल के कुछ क्लाजिज पर मुझे सक्त एतराज है झौर मैं चाहूंगा कि सरकार इस सिलसिले में तरमीमात लाये, ताकि जिस मकसद के लिए यह बिल लाया गया है, उस से देश को सही मानों में जुछ फ़ायदा हो सके।

ग्रफ़सरशाहो का जो चक्कर ग्रग्नेजों के वक्त से लं कर भाज तक जार-शोर से चल रहा है, हम उसको कम नहीं कर पाये हैं, बिल्क उसके चगल मजबूत से मजबूततर हो रहे हैं। मेरा सब से पहला एतराज क्लाज 3(4) के बारे में है, जिस में कहा गया है:

"The Commission shall have regional offices in such State or group of States as the Commission may, with the previous approval of the Central Government, determine and no such regional office shall be abolished without the previous approval of the Central Government."

जिम तरह ग्राजादी के 27 साल बाद भी भारत के मुख्तिलफ हिस्सों में निदयों के पानी का कजिया ग्रभी तक चल रहा है, उसी तरह इस क्लाज के जरिये रिजनल ग्राफिसिज के एस्टाब्लिशमेंट के बारे में झगड़ा, तनाव ग्रीर कजिया पैदा होने की खुली छूट दी जा रही है। मैं श्रजं करना चाहता हूं कि इस के बजाय मुल्क को दस यूनिट्स में बांट दिया जाय, श्रीर पिछडे हुए हिस्सों, मीडियम लैकल तक डेवेलप्ड हिस्सों श्रीर मोस्ट इंडस्ट्रिय-लाइज्ड हिस्सों की तीन कैटेगरीज बना दी जायें।

इस क्लाज को पढ़ने के बाद मैं इस नतीजे पर पहुंचा हूं कि यह ग्रागे ग्राने वाले फ़िल्न की जड़ है गौर ग्रागे चल कर रिजनल ग्राफ़ सिज को एस्टाब्लिश करने के बारे में शगड़ा होगा । इस से बेहतर यही है कि मिनिस्टर साहब ग्रमी इस में तरमीम को मान लें, ताकि ग्रागे चल कर सनाव पैदा न हो. भीर जिस मकसद के लिए यह बिल लाया गया है, वह पूरा हो सके।

बिहार भी बैकवर्ड स्टेट्स और एरियाज से बाहर नहीं है। आगे चल कर इस ५लाज के जरिये जो नुक्सान होने वाला है, मैं उस को भभी ऐप्रिहैंड कर रहा हूं। आगे आने वाला वनत बतायेगा कि मेरी शशा और शुबेहें में कितनी सदाकत है। धभी मौका है कि मिनिस्टर साहब इस पर गौर कर के इस में तरमीम करें।

इस जिल के क्लाज 4 के प्रोवाइजो पर भी मुझे सख्त एतराज है, जिस में कहा गया है:

"Provided that as nearly as may be one-half of the members shall be persons who, on the date of their respective appointments, have had experience of not less than ten years in a banking company or in any public sector bank or Reserve Bank or in an institution wholly or substantially owned by the Reserve Bank or a public financial institution."

राजा साहब के मरने के बाद उन का बेटा ही
राजा होगा । जम्हूरियत में इस की कतई
गुंजाइश नही है । क्या हमारे यहां यूनिवर्सिटीज
के प्रोफसर, इकानोमिस्ट और दीगर इकानोमिक एक्सपर्ट नहीं हैं ? जो बैंकों में काम
कर चुके हैं, सिफं उन्ही को कमीशन के मेम्बर
बनाने का प्राविजन रखने की क्या वजह
है ? जैसा कि श्री दरबारा सिंह ने कहा है,
और क्लाजिज में कमीशन की मेम्बरिशप
को सिफं एक तबके के लिए मखमस कर दिया
गया है । एक्सप्लेनेशन में कहा गया है कि
सिफं छः कैटेगरीज को फिनांशल इंस्टीट्यूशन
माना जायेगा और सिफं उन में काम करने
वाले लोग ही मम्बरिशप के काबिल समझे
गये हैं । मेरा ख़याल है कि इस

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[थीं मुहंत्मद जयील्रहमान]

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क्लाज को एमेंड करना 'चाहिसे। मैं मोहतरमा वजीर साहब में कहूंगा कि धाप इस में ऐसा प्राचीजन जरूर रखें कि जिस कै जरिये एक्सपर्ट को रखा जान, इकानामिक एक्सपर्टंस को रखा जाय, यूनिवर्सिटी प्रोफ़ेसर्ज को रखा जाय, दूसरे पढ़े-लि ने लोगों को रखा जाय।

एक बड़े मजे क बात इस में यह है कि भाप ने शंडयूल्ड कास्ट्स भीर शंडयूल्ड ट्राइब्स के लिये गुंजाइश रखी है, लेकिन मैं जानना चाहता हं कि मेम्बर्स की एप्वाइन्टमेट मे भापने ऐसी गुंजाइश क्यों नहीं रखी ? इस कमीशन के ग्राठ मेम्बर्स होंगे, ग्राप कम्पलसेरिली ऐसा प्रावीजन रखे कि इन प्राठ मेम्बर्स में से एक मेम्बर शैडवृड्ड कास्ट्स का हागा मीर दूसरा शैडयूल्ड ट्राइब्स का होगा। भोहतरिम स्पीकर साहब, भ्राप मुझ से एग्री क रेंने - कांस्टीच्यूशन में इन लोगों के लिये गारन्टी की गुई है, उन के लिये परसेन्टेज बी हुई है, हम लोग भी यहां हर रोज इस के बारे में बीलते रहते हैं --- लेकिन इस का क्या भूसर पड़ता है। कांस्टीचूशन मे ऐसा प्रावीजन होने क बिना पर हम इस के लिये कमिटेड है, लेकिन होता कुछ नही है । इस लिये मैं चाहता हूं कि इस कमीशन में भी एक बादमी शैडयूल्ड कास्ट्स का भीर एक भ्रादमी शैडयूल्ड ट्राइब्स का रखा जाय भीर बाई-रोटेशन इस कत शन का चेयरमैन शैडयूल्ड कास्ट्स ग्रीर शैडयूल्ड ट्राइब्स का भी हो। मोहतरिम स्पीकर साहब, भ्राप के जरिये सरकार से मेरी ग्जारिश है कि इस प्रावीजो को ला कर भ्राप ने इस के दायरे को बहत महदूद कर दिया है। इस का मतलब यही है कि जमीदार मरेगा तो उस का बेटा अमीदार होगा, वह मरेगा तो फ़िर उस का बेटा जमीदार होगा । सैकुलर स्टेट में ऐसी गुंजाइश नहीं होनी चाहिये । हम लोग झपने धवाम से, धवने मुल्क मे, इस के लिये कमिटेड हैं, इस्लिये हमारे भवाम की

बहुबहूरी के लिये ऐसी बुंबाहुक होती चाहिये जिल में प्रवास भीर मुल्क का फ़ायदा हो।

तीसरी चीज-जिस पर मुझे मख्त ऐतराज है---पेज 3 पर क्लाज 4 का सब क्लान 3 में कहा The Chairman or any member shall hold office for a term of five years from the date on which he enters upon his office or until he attains the age of sixty-five years. यह व ा मज़ाक है—मैं चाहता हूं कि भ्राप इस को तीन बरस की जिये। एक तरफ कहते है कि लोग 55 साल में रिटायर हो. दूसरी तरफ कोरामीन का इंजेक्शन दे कर उन क जिन्दगी को 65 साल तक पहुचाना चाहते हैं। मैं धर्ज करना चाहता हूं कि उन की बहाली सिर्फ़ 3 बरस के लिये होनी चाहिये भीर उन की ऐज को 65 से घटा कर 55 साल की जाय, ताकि सर्विसिज के दूसरे लोगों को भी भ्रागे भ्राने का मौका मिल सके।

इस में मेम्बर्ज की क्वालिफ़िकेशन का जो प्रावीजो रखा गया है--धान जरा उस को भी मुलाहिजा फ़रमाइये, इस के बारे मे मुझे एतराज है, सरकार को इस के बारे मे ध्रमेण्डमेट लाना चाहिये । मैं पूछना चाहता हं कि पब्लिक का नुमाइन्दा इस का मेम्बर क्यों नही हो सकता ? एक खास किस्म का तबका ही इस का मेम्बर क्यों हो ? पालिया-मेंट के मेम्बर, ग्रसेम्बली के मेम्बर, यूनि-वर्सिटी प्रोफेसर, पी०एच०डी०, ऐसे लोग भी इस के मेम्बर बनाये जायें। प्राज वक्त वदल चुका है भीर जितनी तेजी से बदल रहा है, भारत जितनी तेजी से तरक्की कर रहा है---उस को महेनजर रखते हुए वक्त के साथ चलने के लिये कानून में भी तबदीली होनी चाहिये। जब तक कानून भ्रवाम की राय के मुताबिक नहीं होगा, मधूरा रह जायमा । उस का इम्पलीमेल्टेशन

क्योंकि माज की इम्पलीमेन्टेमन करते वाले हैं, उन को आप भी देख रहे हैं भीर में भी देख रहा हूं, उन का अन्दाजा आप को भी है भीर मुझे भी है...

श्री रामावतार शास्त्री (पटना) : उन का हशर भी यही होगा।

श्री मुहम्मद जमीलुरहमान : इसीलिये तो याद दिला रहा हू कि वैसा हणर न हो । ग्राप इस मे ऐसी ग्रमेण्डमेन्ट्स लाइये जिस से यह श्रवाम के लिये बन सके श्रीर श्रवाम को फ़ायदा हो ।

म्राप इस के क्लाज 6 को देखिये--इस को पढने से ऐसा मालूम होता है कि इस बिल को ड्राफ्ट करते वक्त इस का कतई ख्याल नही रखा गया है। इस में जो बात रखी गईहै, मैं उस को प्राप की इजाजत से पढ़ना चाहता हं-'6(1) The Central Government may remove from the office the Chairman or any member.....' यह बिलकुल स्टीर्रियो-टाइप चीज है। मैं पूछना चाहता हूं कि इस में ऐसा क्लाज क्यो नही रखा गया कि सब ऐसे लोग जिन का पोलिटीकल एफ़िलिएशन ऐसी जमायनों के साथ हो, जिस की रस्सी दूसरे मुल्क में है, वहां सें रस्सी खीचते हैं तो यहां घन्टी बजने लगती है- ऐसे लोगों को इस में नही रखा जायगा । मैं एक मिसाल देना चाहता हं---भ्राप के ही वित्त विभाग मे एक साहब है, जो एक बोर्ड के चे रमेंन हैं, जिन का ताल्लुक द्यानन्द मार्ग से है। पिछले साल उन की बैगम ने डेढ लाख रुपया जमा कर के प्रानन्द भागं को दिया है। मेरे पास सुबूत है, मैं कीई जुबानी बात नहीं कह रहा हूं, ग्राप के वित्त विभाग में ऐसा हुआ है-

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRS-MATI SUSHILA ROHATGI): Mr. Speaker, Sir, with your permission, I would like to say that instead of taking the names of the officers who are not in a position to defend themselves here, I would request the hon. Member that, if he has any specific allegations, he may send them with all the particulars to me. I shall certainly look into them.

श्री मुहम्मद जमीलुर्रहमान : मैंने नाम नहीं लिया है ।

श्रम्यक महोवय : मोहतरिम, श्राप जरा मेरी तरफ भी तवज्जह फरमाइये । यह जो श्राप का जाव्ता है, इस में लिखा हश्रा है कि जब किसी की तरफ कोई ऐसा इल्जाम लगाना हो तो उस का नाम पहले से सदर को दिया जाता है ।

श्री नुहम्मद जनीलुर्रहमान : मैंने नाम नहीं लिया है । मैंने कहा है कि एक श्रफ़सर हैं, जो चेयरमैन हैं ।

श्राच्यक्ष महोदय : फ़िर मोहतरिमा क्या कह रही हैं, मुझे समझ नहीं श्राया है।

श्री भागवत क्षा श्राखाद (भागलपुर) : मोहतरिमा ने कहा है कि नाम भेजिये, लिख कर भेजिये ।

मध्यक्ष महोदय: फिर तो कोई झगडा नहीं है—बात साफ है।

श्री मुहम्मद जमीलुरंहवान : मैं यही अर्ज कर रहा था कि क्लाज 6 में एक क्लाज ऐसा होना चाहिये कि ऐसे आदिनियों की बहाली मेम्बरिशप के लिये या चे रमेंन श्रप के लिये नहीं होगी जिन का एफिलिएशन किसी ऐसी नायत के साथ होगा, जो एन्टीनेशनल एक्टिविटीज (anti-national activities) में दिस्ता लेती होगी। यह ध्यान में रखेने की कीज है, मोहत्रिय स्पीकर साइब, साज

[श्री मुहुम्मद जमील् रहिमान]

कल आपं भी शान्ति मैं हैं और अल्लाह के फखल से हम लोग भी शान्ति में चल रहे हैं.....

सम्यक्ष महोदय : मैं तो कभी शान्ति मैं नहीं रहा हूं, यह तो इत्तिफाक की बात है कि शान्ति मिल रही है।

भी मुहम्मद जमीलुर्रहमान : जी हां यह इत्तिफाक की बात है कि हम लोग भी शान्ति से भ्रपनी बात सुना रहे हैं।

इसी सिलसिले की एक कड़ी मैं और अर्ज करना चाहता हूं—आप इस को लागू करेंगे तो देश को फायदा होगा, देश तबाह होने से बचेगा। देश में कुछ लोग चाहते हैं कि देश के दुकड़े-दुकड़े हो जाएं, देश की अवाम तबाह हो जाये, देश खत्म हो जाय, लेकिन इस तरह की कार्यवाही से देश को बचाया जा सकेगा, हमारा देश सुरक्षित रह सकेगा। लेकिन ऐसे लोगों को आप को स्कूटिनाइज करना होगा, जन को हटाना होगा, जो आप की कुर्सी पर बैठ कर अवाम की गर्दन को उड़ा रहे हैं, देशदोहीपन का सुबूत और मजाहरा खुले कर रहे हैं।

इसी तरह से क्लाज 8 के बारे में मेन्। यह आब्जैक्शन है कि इस मे ऐसे लोगों को लिया जाय जो बैंकिंग इस्टीच् शन्स की तरक की के लिये कि मिटेड हों, जो अवाम की मलाई वर सकें। बैकों के नेशनलाइ जेशन का मतलब यही था कि हम अवाम को ज्यादा से ज्यादा फायदा पहुंचा सकें। पहले कुछ पूंजीपित आपस में मिल कर बैंकों से फायदा उठा लेते थे अवाम को बैंकों से कोई फायदा नहीं मिलता था। बैंकों के नेशनलाइ जेशन का मकसद यह था कि मुल्क की 60 करोड़ जनता जो गांवों में रहती है, उस को फायदा हो, जैसे स्माल फार्म से हैं, स्माल इण्डस्ट्रीज बाले लोग हैं, उन को फायदा हो, बें अपनी

इण्डस्ट्रीज गांवों में लगायें ताकि गांवों की जनता को एम्पलायमेन्ट मिल सके।

माखिर में, मैं यही प्रजं करूगा कि क्लाज 13 को बिल्कुल डिलीट किया जाना चाहिये।

मेरी आप के खरियं दरख्वास्त है कि क्लाख 13 को बिल्कुल डिलीट किया जाना चाहिए। मैं बिल्कुल इसके हक मं नहीं हूं। मैं आपकी जानकारी के लिए सिर्फ एक लाइन पढ़ना चाहता हूं:

"It shall not be necessary to consult the Commission in regard to the selection of a person—

(a) for appointment to a post in the clerical or allied cadre, on compassionate grounds (in pursuance of the scheme framed by a public sector bank in consultation with the Commission and with the previous sanction of the Central Government), of a dependent of an employee who had died while in the service of the public sector bank;"

इसी तरह से भ्रीर क्लाजेज हैं। मैं भ्रापसे धर्ज करना चाहता हूं कि इसके जरिए से भाप एम्प्लाइक को खुली रस्सी दे रहे हैं कि जितना ही खींचो उतनी ही मजबत होती जायेगी । भारत में जितने कार्पीरेशन बने हैं, ऐसा मालुम होता है कि वे किसी को भी जवाबदेह नहीं हैं। न तो पालियामेंट के लिए वह जवाबदेह हैं भीर न भवाम के लिए जवाबदेह हैं हालांकि ग्रवाम के लिए ही सारे कार्पोरेशन्स को बनाया गया है। फर्टिलाइजुर कापरिशन, इंडियन ग्रायल कार्पोरेशन, सी ह कार्पोरेशन, जूट कार्पोरेशन-इनके बारे में जितना ही कम कहा जाये वही भ्रच्छा है। इसलिए मेरी गुज।रिश है कि इन बैंकों का जो सही मकसद है, भवाम के मफाद के लिए हों, यह बात उस्ली तीर तर तय है तो इसकी

श्रमल में भी लाना चाहिए। उसको लागू भी करना चाहिए। बैंक कुछ लोगों के लिए ही फायदेमन्द न होकर श्रवाम के लिए भी फायदेमन्द हों।

इन सब बातों के साथ मैं प्रापका शुक्रगुजार हूं, मैं चाहता हूं सरकार मेरे सुझाव पर ध्यान दे, यह बिल प्रवाम का बिल बने, किसी खास तबके के लिए ही यह बिल बनकर न रह जाये।

شرى مصد جميل الرحدان (كشن كليم): محترم اسهيكو صاحب-اس میں کوئی شک نہیں ہے که جو بینکنگ سروسز کمیشن بل زیر فور هے وہ ایک اجها قدم ہے۔ میں اس کے حق اور موافقت میں عوں۔ *اس* بل کو دیر سے لانے کی وجہ سے تعلیم یافته اور قابل لوکوں کو جونقصان هوا هے۔ اس بل میں اس کی تلاقی کی گلجائیش نہیں ہے۔ بینکوں کو قومیانے کے بعد انہیں جو بصالیان هوئی هیں- اگر آپ ان کی لست کو دیکھیں تو صاف ظاهر هوکا که صرف بینکوں کے بوے ہوے افسروں اور ان کے رشتے داروں اور رشتیدار۔ اور رشتیداروں کی هی بصالی هو پائی ہے۔ اس طرح بلکوں کے نیشظائزیشن کا مقصه اس دوران میں تطعا فوت هو گها- بحر حال دير آيد دوست آيد-

موجودہ یل کے کتھ کلاڑے ہو منجے۔ سطیف اعتراض ہے۔ اور میں جاھونا که سرکار اس سلسله میں ترمیمات لئے یہ بل الئے ۔ تاکه جس مقصد کے لئے یہ بل الیا گیا ہے اس سے دیھی کو صحصیح ۔ معاد ی میں کچھ فائدہ دو سکے۔

افسر شاهی کا جو چکر انگریزوں
کے وقت سے لیکر آج تک زرو شور سے
چھل رھا ھے۔ ھم اس کو کم نہیں کر
پائے مھیں۔ بلکہ ان کے چلکل مطابوط
سے مطبوط تر ھورھے ھیں۔ میرا سب سے
پہلا اعتواض کلاز ۳ (۱۳) کے بارے میں
ھے۔ جس میں کہا گیا ھے۔

"The Commission shall have regional offices in such State or group of States as the Commission may, with the previous approval of the Central Government, determine and no such regional office shall be abolished without the previous approval of the Central Government."

جس طرح آزادی کے ۱۷ سال
بعد بھی بھارت کے مختلف حصوں
میں ندیوں کے یائی کا قصد ابھی
تک چل رہا ہے۔ اس طرح اس کلاز کے
ذریعہ ریجلل آفیسیز کے ایسٹیبلشبیلٹ
کے بارے میں چھکوا ٹلاؤ اور قضیہ
پیدا ہونے کی کھلی چھوت دی جا رہی
ہے۔ میں عوض کرنا چاھتا ہوں که
اس کی بجائے ملک کو دس یونٹس
میں بانٹ دیا جائے اور بچھوے ہوئے
میں بانٹ دیا جائے اور بچھوے ہوئے
حصوں اور موسٹ انڈسٹویل لائیزة
حصوں کی تین کیٹیکریز بنادی

همارے یہاں یوقهررسائی کے پروقهسر اكلومست ارز ديكو اكونومك أيكسهوت نهين هين جو صرف يلكون مين کام کر چکے هیں صرف انہی کو کمیشن کے ممہر بقائے کا پروریزن رکھئے کی کیا وجه ہے۔ جیسا که شری دربارة سلكه نے كها ۾ - أور كالزز سيس کمیشن کی ممهرشپ کو صرف ایک طبقے کے لکے مخصوص کردیا گیا ہے۔ ایکسپلیلیشن میں کہا گیا هےکه صرف چهه کیلیگریز کو قانهنشل انستمالیوشن مانا جائیگا اور صوف ان میں کام کونے والے لوگ ھی میمپرٹی کے قابل سبجه جائهلك - سيرا خيال ه كه اس کلاز کو امینت کرنا چاهئے -

میں معارمه وزیر ماعب سے کہونکہ کہ آپ اس میں ایسا پروویزن ضرور رکھیں که جس کے ذریعے آیکسپرت کو رکھا جائے - اکانومک ایکسپوت کو رکھے جائے - یونورسٹی پروفیسرز کو رکھا حائے - دوسرے پڑھے لکھے لوگوں کو وکھا جاے -

ایک ہوں موے نی بات اس میں یہ بھی ہے که آپ نے شدّولِد کاست اور شدولت الرائهين کے لئے گلمهائش رکھی ھے ۔ لیکن میں جاتفا چاھتا ھوں که مهمبرز کی ایاباللمیلت میں آپ نے ايس عنهاهم كون تيون وكبي -لس دکسهوں کے باقعہ بصمعة ہونگے – آپ

[شرى محمد جمهن الرحمان] اس ﷺ کو پوهنے کے بعد مہی اس نظیمه پر پہلیا موں که ولا آنے والے فدوں کی جو ھے۔ اور آگے چل کر ریجلل افسر کو استیبلش کرنے کے بارے میں جهکوا هوکا۔ اس سے بہتر یہی ھے که منستر صاحب ابھی س مهن توهم کو مان لین- تر آئے چل کو اس میں تفار پیدہ نه هر۔ اور جس مقصد کے لیے یہ بل لایا گیا ہے وہ پروا هو سکه-

بهار بهی بیکورة ستیت اور ایریا سے بھر نہوں ہے۔ آگے چل کر اس کلاز کے ذریعہ جو نقصان بہار کو هونے والا هم - ميس أس كو إبريه بهدية كردها هوں۔ آگے آ ہے والا والت بعلائے کا کیا سہری شلکا اور شبهه میں کتنی صدالات هے۔ ابهی موقعه هے که منستو صلحب اس پر فور کرکے اس میں ترمیم کویں۔ اس بل کے کلا: ۲ کے پروریزن پر بھی مجهے سطت اعتراض ہے۔ جس میں کیا کیا ہے:

"Provided that as nearly as may be one half of the members shall be persons who, on the date of their respective appointments, have had experience of not less than ten years in a banking company or in any public sector bank or Reserve Bank or in an institution wholly or substantially owned by the Reserve Bank or a public financial institution."

راجه صاهب کے کرنے کے بعد ان کا بها هي راجه هوا- جنصوريت مين اس کی کوئی کلجاتھ نہیں ہے۔ حَيَّاتُ

تيسري چيز جس پر سجه سطم فتراض ۾ - پيج ۾ پر کاڙ ٣ لا سب کلار ۳ میں کہا گیا ہے۔ ي كيا مزاق هـ - مين چاهتا هون که آپ اس کو تین برس کیجئے۔ ایک طرف آپ کہتے میں که اوگ ٥٥ سال مين ريګائر هون دوسري طرف کورامین کا انجیکشن دے کر اں کی زندگی کو ۹۵ سال تک يهلچانا چاهيے هيں۔ ميں مرض كربًا جاء مون كه أن كي بحالي صوف ۳ ہوس کے لئے ھونی چاھئے۔ ارر ان کی ایج کو ۲۰ سے کہتا کو ٥٥ سال کی جائے تاکه سروسز کے دوسرے لوگوں کو بھی آگے آنے کا موقع مل سکے۔

اس میں میمبرز کی گوالیفیکیشن کا جو پررویزن رکبا گیا ہے۔ آپ فرا اس کے اس کو بھی مقطعہ فرمائے ۔ اس کے بارسے میں مجھے اعتراض ہے ۔ سوکار کو اس کے بارے میں امینڈمیڈٹ لانی چاھئے ۔ میں پرچپنا چاھٹا ھوں که بہلک کا نمائیلڈہ اس کا میمبر کیوں نہیں ھو سکتا ۔ ایک خاص قسم کا طبقہ ھی اس کا میمبر کیوں ہو۔ طبقہ ھی اس کا میمبر کیوں ہو۔ یارلیدیلت کے میمبر کیوں ہو۔ بیل یارلیدیلت کے میمبر ۔ اسمبلی کے میمبر ۔ اسمبلی کے میمبر ۔ یونیورستی پروفیسرز ۔ پی میمبر ۔ یونیورستی پروفیسرز ۔ پی میمبر ۔ یونیورستی پروفیسرز ۔ پی میمبر ۔ ایک میمبر اس کے میمبر میمبر ۔ ایک میمبر ۔ آج وقت بدل چکا ہے ۔

كمهلسويلى ايسا يبهويون وكهون كه الى اللهُ مَيْمِيْرِو مِينَ فِي أَيْمُهُ مِيمِيرِ عُدُولُكَ كاست كا هوال - اور ف وسوا شدولة تراتيب كا عولاً - متعتريم سهيكر صاحب أب محهد ہے ایکشن هونکے که کانستیتیوشن سیں ان لوگوں کے المے کارنٹی کی گئی ھے - اُن کے لگے پرسنٹیج دبی ہوئی ہے -ھم لوگ بہی یہاں پر ھر روز اس کے بارے میں بولنے رہتے میں - لیکن اس كا كها اثر يرتا هے - كانستيتيوشن ميس ایسا پروویزن هونے کی بدا پر هم اس کے لئے کموثد هیں - لپکن هوتا کچهه نهیں م - اس لئے میں چاھتا ہوں - که اس کمیشن میں یعی اید آدمی شدرلد کاست کا اور ایک آدمی شدرلد ترائیب کا رکھا جائے ارر بائی روتیھی اس كميشن كا چيئر، يين شدولد كاست اور شدولد درائیپ کا بھی ہو - محدرم سپیکر صاحب آپ کے ذریعے سرکار سے میری گڈارش ہے کہ اس پروویزو کو لیکر آپ نے اسکے دائرے کو بہت محدرہ کر ديا هے - اس كا مطلب يہى هے كه زمهندار مرے کا تو اس کا بھٹا زمیندار هوگا - ولا صرے کا تو پھر اس کا بیٹا وميندار هوكا - سيكولر سليت ميني أيسى كنجائيض ثهين هوثى چاهيه-هم لوگ افتے عوام سے - افتے ملك سے اس کے لئے کموٹڈ شیبی ۔ اس لکے همارے عوام کی بهبودی کے لکے آيسي كنصائيش هرتى چاهئے جس مين غوّام اور ملك لا الأليده هو

[شری محصد جعیل الرحمان]
اور جعلی تیونی سے بدل رہا ہے ۔
بہارت جعلی تیونی سے ترقی کو رہا ہے ۔
اس کو مدنظر رکھتے ہوئے وقت کے ساتھ، چلنے کے لئے قانون میں بھی تبدیلی لانی چاہئے ۔ جب تک قانون میں اللہ عوام کی رائے کے مطابق نہیں ہوگا ۔ رہ ادھررا رہ جائے گا ۔ اس کا صحصیم طور سے ایمیلیمیلیشن نہیں ہوگا ۔ کپونکہ آج جو ایمیلیمیلیشن نہیں ہوگا ۔ کپونکہ ان کو آپ ببی دیکھ، رہے ہیں اور میں بھی دیکھ، رہے ہیں اور میں بھی دیکھ، رہے ہیں اور میں کو بھی ہے اور محجہ کو بھی ہے ۔

شری محمد جمیل الرحمان : اس.

لتے نو یاد دلا رها هوں که ویسا حشر نه.

هو - آپ اس میں ایسی امیندمینت

لائیے - جس سے یہ عوام کے لگے بن

سکے - اور عوام کو فائیدہ هو -

آپ اس کے کلاز ۱۹ کو دیکھئے - اس کو پڑھئے سے ایسا معلوم هوتا هے - که اس بل کا ڈرافت کرتے وقعت اس کا قطعی خیال نہیں رکھا گھا ھے - اس میں جو بات رکھی گئی ھے - میں اس کو آپ کی اجازت سے پڑھنا جاھتا The chairman or any member shall held office for a term of five years from the date on which he enters upon his office or until he attains the age of sixty-five years.

یہ بالکل سٹھرو تائیب چھڑھے -مين پوچهنا چاهتا عون - كه اس مين ایسا کلاز کیوں نہیں رکھا گھا کہ سب ایسے لوگ جن کا پالیٹیکل افیلیشی ایسی جماعتوں کے ساتھہ ھو - جس کی رسی دوسرے ملک میں ہے - وہاں سے رسی کهینچتے ههی - تو یهاں گهنتی بجاء لكتى هم - ايسم لوكون كر إس مهى نهيى ركها جائي - مهى ايك مثال دینا چاهتا هوں - آپ کے هی ایک وبهاگ میں ایک صاحب هیں - جو ایک بورة یے چیومین هیں - جن کا تعلق آنند مارگ سے ھے۔ پنچھلے سال ان کی بیکم نے ڈیوٹ لاکھ روپیہ جمع کرکے آنند مارگ کو دیا میرے ہاس ثبوت هے - میں کوئی زبانی بات نہیں کہم رہا ہوں – آپ کے وت وبھاک میں ایسا ہوا ہے -

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE SHRI-MATI SUSHILA ROHATGI): Mr. Speaker, Sir, with your permission, I would like to say that instead of taking the names of the officers who are not in a position to defend themselves here I would request the hom. Member that, if he has any specific allegations, he may send them with all the particulars to me. I shall certainly look into them.

anti-national activities) میں حصه هے - ولا دهیان میں رکھنے کی چیز هے - ولا دهیان میں رکھنے کی چیز هے - آج کل هے - محترم سپیکر صاحب - آج کل آپ بھی شانتی میں هیں - اور الله کے فضل سے هم لوگ بھی شانتی

میں چل رہے ھیں -

الده ملکس مهوف : میں تو کبهی شانتی میں نه ب ربها هوں - یہ تو اتفاق کی بات ہے کہ شانتی مل رهی ہے -

شری محمد جمیل الوحمان : یه اتفاق کی بات ه - که هم اوگ بهی شانتی بیم اینی بات سنا ره ههن-

اس سلسلے کی کوی میں اور عرض کرنا چاهدا ہوں۔ آپ اس کو لاکو کریلگے تو دیمس کا فائیدہ ہوگا۔ دیمس کچھ تمالا ہوئے سے بچھکا ۔ دیمس میس کچھ تکوے ہوں ۔ که دیمس کے تکوے تکوے ہو جائیں، دیمس کے عرام تباہ ہو جائیں، دیمس خدم ہو جائے ۔ لیکن جائیں، دیمس خدم ہو جائے ۔ لیکن اس طرح کی کارروائی سے دیمس کو بحچایا جا سکے گا، ہماوا دیمس سرکشت بحچایا جا سکے گا، ہماوا دیمس سرکشت میں کو مخانا ہوگا۔ ان کو مخانا ہوگا۔ ان کو مخانا موگا۔ ان کو مخانا کو کون کو ازا رہے ہیں۔ دیمس ودھروھی پر بیٹھ کو عوام کی بین کا ثبوت اور مظاہرہ کہلے عام کر رہے ہیں کا ثبوت اور مظاہرہ کہلے عام کر رہے ہیں۔

اسی طرح سے کلاڑ ۸ کے ہارے میں میرا اوبجیکشن ہے۔ کہ اس میں آپ کو

غری مصد جبیل الرحمان : میں نے نام نہیں لیا ہے -

ادهیکش مهودے: آپ ذرا میرد، طرف بهی توجه فرمائیے - یہ جو آپ کا ظایطہ ہے - اس مدں لکھا ہوا ہے کہ جب کسی کی طرف کوئی ایسا الزام لکاتا ہو تو اس کا نام پہلے سے صدر کو دیا جاتا ہے -

شری محصد جمیل الرحمان:
میں نے نام نہیں لیا ھے - میں
نے کہا ھے کہ ایک افسر ھے - جو
چھرمین ھے -

صدر مہودے: پھر محترمہ کیا۔ کہم رھی ھیں - مجھے سمجھ نہیں آیا ہے -

شبی بهکوت جها آزاد : محترمه نے که نام بهبچئے - لکه کر بهبچئے -

ادھیکش مہودے : پھر تو بات
صاف ہے - کوئی جھگڑا نہیں ہے شری محصد جمیل الرحمان : میں
یہی عرض کر رہا تھا – که کلاز ۷
میں ایک کلاز ایسا ہونا چاھئے ۶
که ایسے آدمیوں کی بحصالی میمبر۔
شپ کے لئے یا چیرمین شپ کے
لئے یا چیرمین شپ کے
لئے نہیں ہوگی – جن کا ایفیلیشن
کسی ایسی جماعت سے تعلق
ہوگا جو اینٹینیشیل ایکٹویٹیؤ

[شرور محمت مديل الرعبتان]

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التنبي لؤكون كاو لها كِتَالِين - بَدُو بهكائك الدَّسَالُونِو كي تَوْقِي لِل لَيْهِ كَمَالُو هون -جو عوام کی بھائی کر سکھی۔ بھنکوں کے نیشلیالزیشن کا مطلب یہی تھا كة هم عوام كُو زيادة س زيادة فأثهدة پہنچا سکیں - پہلے کعچہ پونجی پتی ینس میں ملکو بھلکوں سے فاٹیدہ (ڈُھا لهتے تھے - عوام کو بھنگوں سے کوئی فَا يَكُهُ نَهِينَ مُالِمًا تَهَا - بَهِلْكُونَ كُمُ نهشلهالهزيشن كا مظلب أيه تها كه مثك کی ماته کرور جفتا جو کاوں میں رہتی هے - اسلو فائدی، هو - جهسے سمال فارمرز هير - سال اندستريز والم هيني - أن كو فائيدة هر - ولا أيشي انڈسٹریز کاوں میں لگائیں تاکم کاوں کے لوگوں کو ایمی انهمنت مل سکے -

آخر میں میں یہی عرض کرونکا -كاز ١٢ كوبالكل دليك كها جانا جاتعكن مهری دیا کے ذریعے درخواست لھے۔ که کلاز ۱۳ کو بلکل تلیت کیا جادا چاھئے - میں بانکل اس کے حق میں ھوں - میں آیکی جانکاری کے لئے صرف ایک لائین پرهدا جاقتا هوں ۔۔

"It shall not be necessary to consult the Commission in regard to the selection of a person-

(a) For appointment to a post in the clerical or allied cadre, on compassionate grounds (in pursuance of the scheme framed by a public sector bank in consultation with the Commission and with the previous sanction of the Central Government), of a dependent of an employee who had died while in the service of the public sector bank."

اس طبوخ سے اور کلاڑڈ ھھی - میش آپ سے عَرْض كُرْنَا چَاهَتَا هُون - كُهُ اس کے فاریجے سے آپ ایہائیز کو کہلی رسی ہے رقے قائن کا جعلی هي کهيٽنچو اتلي هي مظهوط هوتي جانیگی - بهارت میں جانے کارپوریشن بأي ههن - ايسا معلوم هوتا هي كه وَةٌ كُسِي كو بهي جواب ده نهين ههن - نه تو پاوليملت کے لئے وہ جواب دة هے حالاتکه عوام کے لگے هی سارے گارپوریشن کو بنایا کیا هے - فرتمالئیزر کرپوریشی - انڈین آئیل کارپوریشن - سید کارپوریشن - جموت کارپرریٹی - ان کے بارے میں جتاا ھی کم کہا جائے ۔ وھی انجھا تھے ۔ اس لکے مہری گزارش قے که ان ہینکوں کا جو صحصہ مقصد ہے عرام کے مفاد کے لگتے کائے۔ یہ بات اصولی طور پر طے ھے۔ تو اُس کو عمل سیں بھی لایا جاھئے۔ اس فو الكو بهى كونا چاھٹے۔ بيلک کچھ لوگوں کے لُگے میٰ قائید ہے ملد نه هو کر عوام کے لئے بھی فائیدے ملد هون -

ا، نشب باتنوں کے شاتو منھی آت كا شكر قوار هرس - ميس جاهما هون که سوکار مینوے سنجهاؤ پر دهیلی دے - یہ بل عوام کا بل نظیم کسی بخاص مائیاتے کے لئے عبی پر بڑی ٹیل کر اند اوہ جائے۔آ

SHRI ARAVINDA BALA PAJA-(Pondicherry): Mr. Speaker, Sir, I support this piece of legislation. It has come in correct time to regulate these financial institutions. In this line it is similar to that of UPSC. It is a welcome thing. The hon. Members referred to the point as to how these banks are functioning in the rural sectors and also expressed their view that people with certain amount of experience in rural life should only be sent there. They referred to the provision of ten years of experience to be a member of the Commission. I am afraid how people from the rural sector can have ten years banking experience. Our experience also tells us that people who are in the urban areas are reluctant to go to rural areas and even if they are sent in the rural areas they try to impose the conditions that are available in the cities with the results that the benefits intended to be rendered by the banking institutions to the common man are not reaching him in the rural areas Therefore, Sir, when the recruitment rules are framed under this Commission they must also see that the agricultural needs of our country and the service conditions be so moulded so as to meet this requirement.

Now, a word about promotion in the banking institutions Promotions for junior officers are given and there is reservation of 25 per cent from clerical grade. I urge that similar provision must be made for clerical posts from the attendants and the subordinate class IV officers. There are graduates and final school pass persons working as attendants and class IV servants.

Sir, the banking institutions are now functioning in closed chambers. Though we may claim that we are going to the people and a number of new branches are being opened in villages yet the common man is not very much benefited by this. The 1185 LS—3

Service Commission is having supervisory power and the supervisor> power alone is not sufficient to extend the services of the banks to the rural areas. Therefore, the banks that are in rural areas must be governed by a separate Commission or by a Committee within the Commission itself. My fear is if the Banking Commission is to follow the same procedures involving voluminous files as are followed in UPSC, the same pitfalls that are available in UPSC will come to this Commission. It is a good thing to bifurcate these services into Commission so that efficient work can be done but if you are going to follow the same procedure as is available in UPSC then only in name we will have the Commission but not in execution. Therefore, Sir, when we introduce these pieces of legislation they must be made on certain specific lines. I find in the entire law the common law language is used and the language is not specific. I wish the Government to fill up the loopholes at least by referring it to certain specialists.

Eighty-five per cent of our population lives in the rural sector. The banking institution is a vital thing that controls—though we say it finances the very life of our country. Therefore, we must contemplate in such a way that these Commissions function in those areas with efficiency, zeal and real spirit. But in this Bill I find only solutions that are given to the banking institutions to be controlled mostly in urban areas. If there is some piece of legislation by which we can think of the rural sector in banking institutions then we can render real service to the rural people.

When some hon. Members expressed their doubts that these financial institutions are helping big industrialists and the big farmers, I feel, because of the supervisory power that is given to the Commission if it is not properly exercised it will go down

[Shri Aravinda Bala Pajanor]

still further and deteriorate still further. Though it is said that poor people are being helped yet many of us know that only those people who have some influence are alone benefited as there are a number of loopholes. If these loopholes are not plugged, we may repeat the past tragedy. Therefore, I request that after the appointment of the Commission the rules must be framed as early as possible. Then, they must be sent to these institutions. In this connection, it is that the other financial also said institutions may also be brought in, whenever the Central Government feels the necessity for it.

In our country, especially in the southern parts, there is an alarming situation because of the operation of the chit fund companies. They are also financial institutions. They are making lot of profits. I do not know whether this Commission will extend its supervisory power or its advisory power or its controlling power to these institutions. There are a number of chit fund companies in Kerala, Tamil Nadu, Karnataka and also in Pondicherry. These institutions are now controlled by certain legislations of the States. When the question was raised that it was a Central subject, it was said that these banking institutions, are not therefore, they do not come under the Central Government. In my opinion-it is the opinion of most of the people—they function more hanks. They finance people, collect money from people, they distribute a portin to the people and they themselves devour most of the money. These institutions must be controlled. The State legislations are not sufficient to control these institutions. There are similar institutions in other parts of the country also. For example, there are hire purchase companies and money lending institutions. In these institutions, there are many people who are working without any experience in finance. Sir, if these institutions are allowed to function freely, they will hamper the very structure of our financial status. They inject money into the society, they sometimes take money from the society and they control a viable portion of our economy. This is a fact known to many of us. But, we are not bringing forward any legislation to control these institutions. These institutions form a major sector of the financial transactions of our people. Day in and day out, people are having regular contacts with these types of institutions and these institutions dominate the monetary position of a very large number of our people. Forty per cent of our people go to these chit funds and bid chits and they also make contributions to these companies. They are very much connected with these institutions so far ag their financial transactions are concerned. Then, there are a number of hire purchase companies. They are financial institutions, according to me. Ten per cent of our people purchase articles and other things from these companies. companies take money from these big institutions and practically wreck the economy of our country. Therefore. Sir, I submit that this Banking Service Commission should not stop only with these financial institutions that are recognised by our laws, but they should also control these institutions which are actually ruining the common people. The services in these institutions must also be controlled. For example, I know two or three companies in our side. They family concerns. They have a big name and they recruit people who are not even qualified in the third standard. In other institutions, 300-400 people are recruited and in some places, there are thousands of people employed in such institutions. Because the service conditions and the status of the people employed therein are not regulated, a number of malpractices are taking place in such companies.

When we speak about nationalised banks, we say that they are not functioning properly and that the customer service has deteriorated nationalisation. I do agree with that. I have also the sad experience when I had been to a nationalised bank along with my friend to deposit a certain sum There, we were made to wait for four hours. This is the position in some of the institutions. But, that cannot be regulated simply by a piece of legislation like this Unless you have a goal, unless you have a regulation to control all these institutions. it cannot be But the case is still worse in the case of those institutions which are functioning as a by-product of the banking institutions. Therefore, when we have this legislation, we must look at the other sectors of this business which do not come within the ambit of this legislation. Now that we are in an emergency, this is the time for us to consider these institutions which do not come within the ambit of this Bill and provide for them also. I do not know whether it is by a clever method that they have escaped this kind of legislation. Therefore, I request the here to consider this aspect seriously and try to bring within the legislation, within the scope of the Banking Service Commission all such institutions and render this service to the people.

SHRI C. M. STEPHEN (Muvattupuzha): I rise to support the Bill. In this Bill, there is nothing new by way of a fresh policy. The setting up of a Banking Service Commission for the purpose of recruitment and appointment of banking personnel is just a logical step in the line of logistics following the nationalisation of banks. With respect to the Railways and other public sector areas, this is the policy we have adopted. Therefore, it is only legitimate and natural that the banking personnel must also be recruited by a Banking Service Commission.

It will, in fact, be appreciated that the most predominant factor in banking is the personal service we get. It is not like other manufacturing industries where so many other factors count; in banking it is the personal service that counts most. The success or failure of the institution depends on the type of people who serve in the banks.

12.00 hrs.

I do not want to go into the different clauses of the Bill because strictly this is not the stage for it. I should, however, try to have a look at the broad principles and certain factors that have come into the public gaze taking into account our experiences during period since the nationalisation banks. It is now common knowledge and admitted almost everywhere that whatever be the justification somebody may offer, the banking industry, the nationalised sector of it and the other sector, has not acquired in the course of the last few years what may be called an impression or assessment of reputation. It had the 'distinction' to be singled out by the Prime Minister during her speech when she said that if the persons employed in the nationalised sector do not properly behave, they can bring dis-service to the people and ill-fame to the idea of nationalisation. Now it is known—at least that is the assessment of the people at large—that banking has become a cesspool of nepotism, to some extent corruption, and misbehaviour by persons who are serving in the banks. You have got arrogance there, you find insolence there, absolute irresponsibility in certain quarters and a total lack of appreciation of the motivation that prompted Government to launch on the measure of nationalisation. wish that on the debate in this House on this subject of banking, no censorship was imposed, because if only the persons serving in the banks knew how this House and the members of this House have appreciated their service, it would have been a dose for them for a certain measure of corrective behaviour in the future. That is all I could say about it. They have got

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high wages; they are being treated as a privileged class among employees in industry. In the banking industry you find overtime much more than any. where else. For doing clerical work for which they are engaged, there is abnormal overtime inspite of the high wages they are paid. And that is accepted as a normal thing in the banking industry. Stories are affoat that loans were being given by certain officers knowing that the loans would irrecoverable, with a definite understanding that the loans might be written off at a particular stage as bad debt. I do not want to make any particular reference to any branch but stories have come in that certain employees collected commission on the basis of loans granted and that that commission was shared among the bank staff. This is what we are experiencing and the customer does not get a proper service. Even those customers who have deposited their money in the banks and who have got to deal with the banks get a service which is not of a high order. I repeat that there is distinction between the manufacturing industry and the banking industry the difference is that in the banking industry from beginning to end the overall thing is the service that you get. If the service is vitiated then the experiement fails. Bank nationalisation had two purposes: to take away the money power from certain quarters and vest it back in the public area and the other was to use the savings of the people for regeneration of wealth in this country and get it to the poor mari and get better service for the general public. The second part has totally failed. This is the assessment of the common man and it is the common man's impression that was reflected in the remarks of the Prime Minister when she made a survey of the economic situation in this country. I do not know how far this has been taken note of. This malady has to be rectified. Will it be rectified merely by recruiting the proper type of peopile? At the stage of recruitment a

person is absolutely perfect but once into it, once his tenure seems to be assured, circumstances are such that he can lord over everybody; even the best person starts degenerating. You may try to recruit the best people. Subsequently the fact has to be taken into account that in the banking industry there are trade unions. Those unions are 'not' affiliated to 'the central organisation but they are known to have their sympathies with them. Unlike other industries there is collusion between the so-called leadership of the trade union front and the so-called managers who are in control of the industry. Industrial peace can easily be had if this arrangement is cultivated-arrangement whereby collection of commission is permitted and distributed, arrangement whereby recruitment is made at the dictates of the union, arrangement whereby victimisation could be inflicted by transfers, arrangement whereby favouritism could be shown by keeping particular persons in particular area and no transfer being effected. If there is to be collusion like this, what is the industrial peace worth? There is a third factor, that is, the people large, people who are dealing with it. If banks are allowed to have this sort of arrangement and people are allowed to be fleeced and service, is vitiated what purpose has it served? That is the total experience that is given. I am happy that the Labour Ministry is represented here today in full force. Shri Raghunatha Reddy was here; he had just gone out. Well, now, we are trying to revamp the entire section. A new concept is also now sought to be injected into the whole sphere, that is to say, it is not the employer and the employees alone who count, it is not the management and the workers alone who count but there is a third factor also. The third factor is the community, the people. That third factor must also be there. Now, concept is developing that the Industrial Committees must be there, there must be an apex body to take care of the total policy in the country and below that with respect to different

industries there must be industrial committees taking stock of the situation in different industries and to giving directions there limiting not merely to the management labour relations but something higher and something larger. With this view, an attempt is being made, un effort is being made. My understanding is that in the banking industry there was a conference where the Government, the banking management, Finance Ministry and the national trade union leaders were also present and there was an agreement reached that an industrial committee should be formed. But I come to understand that an effort is being made to scuttle that agreement. would like to know-of course during this session I may not able to know -what exactly the reaction of the Labour Ministry to this is, Banking industry is not something with which somebody can play. Nor the Labour Ministry can afford to permit it to play with it. I would like to draw the attention of the Labour Minister, Mr. Verma, to the fact that the whole purpose of this bill is to improve the conditions and to improve the serviceability of the institutions and I would like to point out that by mere recruitment serviceability would not come, serviceability would come only if they can set up this committee whereby apart from the management and the workers, the community is also taken into account. With that, the industrial committees were thought of in the textiles industry also. So in the banking conference there was a move to set up an industrial committee. That is my information. Subsequently. a move is being made to scuttle this idea. I would like to know what the reaction of the Labour Ministry is. On the floor of this House, I want to make an emphatic announcement, as a representative of the major trade union movement of this country, if this industrial committee for the banking is going to be scuttled by anybody take it from me that there will be no industrial committee in any other sector also. Let not partisanship and factionalism come into the picture. I am saying this with all seriousness. Let

it be remembered the persons in authority who are guiding the bureaucrats, who are in the national front, who are in the labour front are not persons who can react also. We can understand things and we know how to tackle things. But let not any attempt be made to scuttle this move. This is my humble submission. this bill is to have its proper effect, then the subsequent stages may also be taken into account and by the subsequent stages, I mean, a proper national set up whereunder the working of the banks could be reviewed, could be kept under surveillance policies can be evolved and policies can be implemented so that the banking institutions may not become the happy hunting ground for some people at the expense of the general public. If that is done, the logistic whereunder nationalisation was effected, whereunder this bill is brought about, will have its proper effect as far as the people at large are concerned. This is what I have got to say with reference to the Bill. I support the Bill and I hope this will be a deviation from the status quo arrangement and it will bring about better integrity, better efficiency and serviceability for the institubetter tions, for the people at large and nationalisation will be taken to logical conclusion keeping in view the purpose for which the banks were nationalised. With these words I support this motion,

श्री रामासतार झारबी (पटना) : झध्यक्ष सी, कई मिलों ने इस विश्वेयक में कई प्रकार की लटियां बतलाने की कोशिश की है। उन वृटियों के वावजूद यह विश्वेयक कुछ काम का है। इसलिए मैं इस का समर्थन करते हए कुछ बातें कहना चाहता हूं।

यह बैंकिंग सेवा ग्रायोग जिस का गठन करने की बात इस विधेयक में की गई है, उस के सम्बन्ध में बहन सारी बातें कही जा क्की हैं। मैं मंत्री महोदया से कहना चाहता हं कि इस ग्रायोग में ऐसे ही लोगों को रखना चौहिए जिन की ग्रास्था ग्राय की नीतियों ्श्री रामाचतार शास्त्र।]

Banking Service Commission Bill

में ही, सरकारी क्षेत्र सफलीभत हो, राष्ट्रीय-कृत संस्थाएं ग्रामे बढे, जिन का विश्वास इस में हो, जिन का विश्वास धर्मनि रेक्षता की नीति में हो, जिन का विश्वास समाजवाद में हो धीर जिन का विश्वास जनतान्त्रिक प्रणाली में हो, ऐसे ही लोगों को इस ग्रायोग में सदस्य बनाया जाना चाहिए। ग्रगर यह लीग इस तरह के होंगे तो जाहिर बात है कि जिन कर्मचारियों को यह नियुक्त करेंगे, उन कर्मचारियों में ऐसे ही लोग भर्ती किये जायेंगे जिन का विश्वास इन सिद्धान्तों के प्रति होगा । श्रभी स्थिति दूसरी है । जो बैंकों के बड़े बड़े ग्राफ़सरा। हैं, बड़े बड़े कर्ताधर्ता हैं, जो नौकरशाह हैं, उन का न जनता से सम्बन्ध है ग्रीर न वैंकों के कर्म-चारियों से सम्बन्ध होता है। उन की दनिया कोई तीसरी ही होती है ग्रीर यही वजह है कि बहत जगहों पर ठीक से काम नहीं हो पाता है। मजदूरों श्रौर कर्मचारियों श्रौर प्रबन्धकों में समय-समय पर झगड़े ग्रामतौर पर होते रहते हैं ग्रीर काम में नुक्सान होता है। मैं इस के बारे में उदाहरण देना चाहता हूं। यह हमारे सूबे बिहार का उदाहरण है ग्रीर मुजप्परपुर शहर का उदाहरण है । मुजप्फरपूर के िहार स्टेट सेन्ट्रल बैंक एम्पप्लाइज युनियन के प्रेसीडेंट ने भारत सरकार के श्रम मंत्री के पास एक तार भेजा है भीर उस तार की प्रति वित्त मंत्री के पास मेजी गई है भीर हमारे कम्युनिस्ट दल के नेता श्री इन्द्रजीत गप्त के पास उस की कापी भेंजी गई है। मेरे पास भी भेजी गई है श्रौर भ्रम्य कई संसद सदस्यों के पास उस की प्रति-लिपि भेजी गई है। मैं उस को इसलिए यहां सुना देना चाहता हूं ताकि ग्राप की नोटिस में यह था जाए कि था। के श्रधिकारी मामुली-मामला बात के लिए किस तरह से कर्म-चारियों के साथ पेश झाते हैं। वह तार इस प्रकार है :

"Mr. Davar Zonal Manager Central Bank Patna has ordered wage

cut for our demonstration on 11th March last against Zonal Manager's unlawful whimsical ... antilabour works, apathy to institution and workers which invited demonstration stop. So Zonal Manager was fully responsible not the workers stop. He although bears antilabour attitude causing disturbance in industrial peace stop. He trampled workers with shoes during sitdown strike favouring nationalisation on 8th February, 1968 and apathy to advances to poor and ted sectors leaves no doubt about his antinationalisation attitude stop Squandering of public money by ill motivated bad advances about 67 lakhs with packrukhi sugar mill amount exceeding even face value caused resentment amongst workers stop Umbrella to corrupt officers has allowed rampant corruption stop Necessary enquiray and Action solicited or serious breach of peace apprehended."

यह तार है जो कि भेजा गया है। इसलिए मैं श्राप से निवेदन करना चाहता हं कि इस तरह की बातों को ग्राप को देखना चाहिए श्रौर कम से कम है। लोग इस बैंकिंग सेवा श्रायोग में न रखे जाएं श्रीर न ऐसे लोगा को राष्ट्रीयकृत वैंक में रहने का अधिकार है। इस लिए ग्राः की नीति के प्रति जिन में श्रास्था हो, ऐसे ही लोगों को ग्राप इस में रखिये।

दूसरी बात अनुसूचित जाति श्रीर जन जातियों के बारे में कहना चाहता हूं। उन को सूरक्षा देने की बात कही जाती है भीर नियुक्तियों में उन के लिए विशेषाधिकार दिये गये हैं लेकिन इस सिलसिले में मैं एक ही उदाहरण ग्रीर देना चाहता हूं। ग्राप के यहां कानून ठीक है लेकिन उस पर ग्रमल नहीं होता है। इस चीज को भी देखा जाना चाहिए भीर यह जो इस तरह का कमीशन बन रहा है या जो प्राप के दूसरे प्रक्रसरान हैं उन का यह कर्तब्य है कि वह देखें कि झा ने जो नीति बनाई है, उस का पालन होत

है या नहीं। पटना के रिजर्व बैंक में शैड्य्ल्ड कास्ट घौर शैड्यूल्ड ट्राइब्स के 100 से भी ज्यादा कर्मचारी काम करते हैं लेकिन उन का प्रोमोशन नहीं हो रहा है। मैंने पिछले सत्र में भी यह सवाल उठाया था ग्रीर वित्त मंत्री जी की तरफ से मुझे यह जबाब दिया गया था कि म्राल इन्डिया रिजर्ज बैक एम्प-लाइज एसोसिएशन से शायद कोई उन का समझौता हुया है, जिस समझौते के कारण किठ तर्ड हो रहो है स्रोर हम कल नहीं कर सकते हैं जबतक कि एसासियेशन के लोगो मे पून वात न हो जाए। जब यह बात शोड्र लड कास्टस धीर शैड्यल्ड टाइब्स के कर्मचारियो को मालुम हुई, तो उन्होने ग्राल इन्डिया रिजान बैक एम्पलाइज एसोसियेशन को एक चिट्टी लिखी श्रीर उस के जवाब मे ग्राल इन्डिया रिजर्व बैंक एम्पलाइज एसोसियेशन के सचिव ने जवाब दिया, जिस की कापी ग्रभी मेरे पास नही है ग्रीर ग्रगर मत्री जी नाहेगे तो मै उन न पास उस का भिजवा दुगा, कि हमारा ऐसा कोई समझौत। सरकार के साथ नहीं है कि ग्राप लोगों को प्रोमाशन या दूसरे ग्रधिकार नहीं मिलने चाहिए। तो वे श्राफिसर किस तरह से जवाब देते हैं ? ये इस लोक सभा का वेवक्फ बनाने की कोशिश करते है। तो मे अनसुवित जातियो और जन-जातियो के प्रमग मे यही निवेदन करूगा ि भप उन बात की आं करवाइए कि यह बात कहा तक सही है। अगर इस मे कोई गलती है तो उस को मुधारा जाए और शैंड्युल्ड कान्टस और शैंडयुल्ड ट्राईक्स के जा 100 से ज्यादा लोग है उन को प्रोमोशन देना चाहिए ग्रौर उन को दूसरे ग्रधिकार मिलने चाहिए।

ग्रह्मक जी ग्रभी कई सदस्यों ने कहा कि जातिवाद के ग्राधार पर बहाली होती है, तो मैं भी यह कहना चाहता हू कि बिग्र में बहाली में पैसे ले लिये जाते है गौर मुझे उम्मीद है कि यह जो सर्विस कमीशन ग्राप इना रहे है उस के बाद ये बातें कर्केंगी भीर योग्यता ने भाषार पर भर्ती होगी। जो माम का ऋदिरिया है या साप्टंड है, उम के भाषार पर भर्ती का काम चलना चाहिए भीर जातिबाद के नाम पर अयोग्य श्रादमियों को न रखा जाए भीर पेरवी के नाम पर जो नियुक्तियां होती है या भारमरों के लेगों नो िंगुक्त कर लिया जाता है, वे नही होना चाहिए।

डम ने बाद मैं यह गहना चाहता हू कि ग्राप के वैगों में बहुन से ग्रस्थाय। लोग भर्नी है। उन लोगों का क्या होगा? उन लोगों को निकाल कर फैक नही देना चाहिए। ऐसा न हो कि जब यह कमीगन बैठे तो ऐन तमाम लोगों को रफूचक्कर कर दें और कह दें कि ग्रब ग्राप लोगों की जरूरत नहीं है। इस सिए मेरा । नवेदन है कि टैम्पोरेश तरीके स जिन लोगों की नियुक्ति हुई है, उन को भी रफा जाए।

यह बरुत ग्राबण्यक है कि विभिन्न धोत्रीय ग्रायोगों के सदस्यों को उन इलाकों की भागांगे जानती चाहिए। ऐसा न हो कि कोई हिन्दी उलाका है, ग्रोर वहां के ग्रायोग का कोई सदस्य हिन्दी भागा ही नहीं जानता है ग्रीर प्रग्निश में बात करता है, या किसा गेर हिन्दी इलाके में ग्रायोग का कोई सदस्य केवन हिन्दा ही जानने वाला हो। इस बात की तरफ ध्यान देना चाहिए कि क्षेत्रीय श्रायोगों में विभिन्न भाषाये, ग्रीर खास नोर से उन क्षेत्रों की भाषाये, जानने वाले लोग रहे।

क्लास फोर के बहुत से एम्पलाईज मैट्रीकुलेट होते हैं। प्रव तो कर्ट बी० ए० पास व्यक्ति भी चपरासों का काम कर रहे हैं। ऐसे लोगों के लिए ऊपर की नियुक्तियां ग्रीर प्रोमोशन का रास्ता खुला रहना चाहिए, क्योंकि वे बरसों से बैंकों की सेवा करते रहे हैं।

[औं राभावतार शास्त्रः]

वैंकों की नियुक्तियों में जहां जात-पात का विचार नहीं होना चाहिए, वह हिन्दू, मुस्लिम. सिख इसाई झादि का भेद भी नहीं करना चाहिए । कमीशन को यंद्र समझना चाहिए कि हम मंब हिन्दुस्तानी हैं, सब धर्मों के लोग भाई-भाई हैं और एक भारत माता की सन्तान हैं । इस लिए कर्मचारियों की नियुक्ति में इस प्रकार का कोई भेद-भाव नहीं होना चाहिए ।

इस समय बैंक उद्योग में झाल-इंडिया बैंक एम्पलाइज एसोसियेशन एक मात प्रतिनिधि-मूलक संगठन, या कर्मचारियों के विशास बहुमत का प्रतिनिधि संगठन है। मैं यह बात जानता हं क्योंकि बैक कमैं वारियों के संगठनों से मेरा भी कुछ सम्बन्ध रहा हैं। सरकार को उन लोगो का सहयोग अरूर लेना चाहिए । इस समय बैंकों में जो गड़बड़ियां शीर द्रटिया हैं---काम में ढिलाई हो जाती है, समय पर काम न होने के कारण जनता धर्सत्ष्ट श्रीर नाराज होती है श्रीर वैंकों में फ्राप्टाचार भी बुसने लगा है--, नरकार उन को कैसे दूर करेगी ? ये वृटियां कैवल सरकारी डंडे से दूर होने वाली नहीं हैं। ये कैवल इमर्जेंसी से दूर होने बाली नहीं हैं। यह ठीक है कि इमर्जेंगी का ग्रसर जरूर पड़ा है, लेकिन ग्राल-इंडिया वैक एम्पलाईज एसोसियेशन मादि जा बैंक कर्मचारियों के प्रतिनिध-मुलक संगठन हैं, उन का सहयोग लेना अरूरी 8 1

ग्राल-इंडिया बैक इम्लाईज एसो-सियेशन इस दिशा में काम भी कर रही है। केंडिट पॉलिमी में जो गडबड़ी ग्रीट कमी है, जिस की वजह से इजारेक्षारों की ज्यादा कर्जा मिल रहा है, उस मीति को बदलने के लिए ग्राल इंडिया बैंक एम्पलाईज एसीसियेशन सरकार से बहस मुवाहसा कर रही है, सरकार पर दबाब हास रहा है। कर्मचारियों में को दिलाई भा गई है, वैकों में जो भ्रश्टाचार चुंसले की कोशमा कर रहा है, उस के खिलाफ भी यह संगठन चुम्ली के साथ काम कर रहा है, भीर बागे भी करता रहेगा। इस लिए सरकार को उस का सहयोग जरूर लेना चाहिए।

वैक बड़े महन्वपूर्ण मगठन हैं। आम जनता और किसानों तथा गरीबों के माथ उन का सम्बन्ध है। मुझे विश्वास है कि यदि मरकार द्वारा निर्धारित नीति के खाधार पर ग्रायोग ने काम किया और उस के मुताबिक कर्मचारियों की भर्ती हुई, ती हम भ्रपने देश में राष्ट्र-विरोधी शक्तियों, फाशिस्ट शक्तियों और जनतंत्र विरोधी शक्तियों को कमजोर कर सकेंगे और चाहे वे लोग भ्रानन्द मार्ग में हो, या भार० एस० एस० या जमाभने इस्लामी में हो, हमे उन को निकाल बाहर करने मे ग्रासानी होगी।

प्रथम महोदयः यह बिल बडा स्पेमिफिक है। मैं समझता था कि ग्राप सिपर भी ग्रायेंगे। ग्राप ने तो दम को जेनेरल डीबेंट बना दिया है।

श्री रामावतार द्वास्त्री मैं तो बिल पर ही बोला हूं। कमीणन कैंसे बहाल हो, उम का क्या रूप हो, इस बारे में मैंने सारी बाते कही हैं। मैंने बैंक एम्पलाईज से महयोग लेने की बात कही है, क्योंकि ग्राज के जमाने मे वह बहुत जरूरी है। विदेणी बैंकों के राष्ट्रीयकरण की बात कहना मैं भूल गया, क्योंकि उस का इस विश्रयक से तारंलक नहीं था।

SHRI RAJA KULKARNI (Bombay-North-East): I welcome this Bill.
The proposed appointment of the Banking Service Commission is no

doubt a welcome step but at the same time it should be realised that the Bill has a very limited scope and, as you just now said, has a very specific purpose. It marks the beginning of rationalising and of the process of raising efficiency that the Government want to introduce in the banking service as a whole. From that point of veiw, people have got high expectations. Therefore, I am very much interested in seeing that even with this limited scope of the Bill, the step that is now being taken becomes an effective step and becomes a success.

We are told that this Bill has been taken from a model. It has come out of the recommendations of the Banking Commission and the model that has been suggested is the Union public Service Commission, I doubt very much whether we can take today the model of the Union Public Service nationalised Commission for the banks. I have nothing to say about the Union Public Service Commission, and besides here it is not the also. But if needs to be noted that the requirements, the purposes and the objectives that have to be fulfilled m respect of the services to be rendered by the banks and the role to be played by the banks in bringing about social and economic change are diffrent. The recruitment of the clerical and allied categories and junior officers is sought to be centralised now. Though the purpose is laudable, the way in which it has been drafted is not very conducive to the fulfilment of the objective. The important Clauses of the Bill are 4, 7, 10 and 12 as they laydown the composition of the Commission and its powers and functions. However there is a big gap between the objective of regularising recruitment and providing good people to the banks. The objective is to take away these functions from the individual banks and vest them in the Commission, but it is not completely vested in the Commission. The employment policy and personal policy pursued by nationalised banks have not been covered in the Bill. In the matter of recruitment, the utmost that has been done is to provide for holding examinations for appointments. Examinations only decide the eligibility for selection and do not constitute employment in itself. Employment implies not only the selection processes but also the actual placement on the job. Placement of the right man at the right place is a very important function which has been deleted from the function of this Commission.

12.30 hrs.

[SHRI G. VISWANATHAN in the chair]

A statement is to be submitted each bank during the remaining period of the first year and then as early as possible in the beginning of each subsequent year regarding the vacancies available in various categories. The Commission will keep a record of these vacancies but it has no power to force them to make the placement It can only recommend and the banks are completely free to deckle whether the vacancies are to be filled or not. There is no time limit fixed within which the vacancies have to be filled. We do not want to have frustration among the educated young people of this country. Therefore, let there be some kind of an advisory committee in which the representatives of the unions and the representatives of the management can lay down jointly the employment policy which includes not only the selection of persons and the rules for the selection of persons but also the new employment potential. These rules should be applied for regulating the management's right on reorganisation of the Department which touches the employment schedule also. So, these things are necessary. Further, not only the reorganisation policy of the Management, but even transfers, promotions are to be consi-Gered. They are also part and parcel of the employment policy. Unless you touch and regulate the promotion policy of the bank Management, and if transfer policy, how are you going to fill up posts? And your recommendations will also have no meaning.

[Shri Raja Kulkarni]

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Suppose the Central Bank of India in Bombay, communicates that there is a vacancy in its Calcutta office. They are transferring a man from Sombay office to Calcutta office. Are you going to create a conflict? What are the rules? I want to know whether a man recommended by the Calcutta Regional Office of the Commission should be employed by the Central Bank or a person should be transferred by the Central Bank from Bombay office to Calcutta office? What are the priorities to be laid down for transferring a person from one place to another from one region to another and from one location to another? These are the policies which should be laid down jointly by the employees and the Management There should be some guidelines for the Commission They should reguarly be in touch with the Management and the Management must foliow these guidelines. Unless the Commission has got this kind of powers and functions, merely holding examinations and preparing lists of eligible candidates will not be very effective in bringing efficiency in the cadre of the banks

We have been seeing that the UPSC has been there for a very long time. They are holding examinations for haif ways, for Posts & Telegraphs and for other Departments. Yet we are not in a position to say that it has caused efficiency. Something else then is required. We would, therefore, like the Minister to assure us about all these functions which are necessary. There are complementary and auxiliary in nature to make the main function of the recruitment a success.

In the objectives of the Bill, it is stated that so far as the fresh recruitment in the Jr. Officers, Cadre is concerned, it shall not be less than 25 per cent. Now, there are agreements in some banks. In seome of the agreements, it is stated that the fresh recruitment in the Junior Officers' Cadre

can only be upto 15 per cent. Now, what will you say about the existing agreements? Are these to be set aside? You are going to tell the Management to recruit fresh candidates in the Jr. Officer Cadre when the agreement provides that it cannot be more than 15 per cent. So, there ought to be categorical assurances from the Minister on the Floor of this House that in the existing agreements with the unions of the banks, if there are a specific provisions in respect of promotion, recruitment and transfer, these will be protected under this legislation, so that they can implement those provisions effectively and efficiency can be increased. If this is not done, then it would be very difficult to make this effective.

Many of these managements have got separate training colleges and schools. If the Banking Commission is going to hold examinations, it is also necessary that this Commission takes over the functions of coordination and centralisation of the training institutions which are existing with these 14 nationalised banks. It is then and then alone that they will be able to provide a good cadre to the banks.

With these observations, I support the Bill.

SHRI SHYAM SUNDAR MOHA-PATRA (Balasore) Mr. Chairman. Sir just as the people of Great Britain, the Magna Carta was the beginning of popular representation to bank nationalisation was the beginning of all positive and radical measures in our country.

I am reading out from page 2 of the Bill regarding the Chairman and members of the Commission. It says:

"The Chairman and members shall be persons who, in the opinion of the Central Government, are men of ability, integrity and standing and have special knowledge of, or practical experience in.

financal, economic or business administration or in the administration of Government or any other render such matter which would person suitable for appointment as Chairman or memer."

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What I want to emphasise is this. In a radical economy or in a society which is having radical transformation from feudalism to socialism what is essential for the selection of a Chairman is the commitment of a person in terms of integrity commitment in terms of honesty and commitment in terms of representing the will of the people. Unless general the Government is going to translate this attitude into action, all these things will sound only hyperbolic.

Mr. Chairman, all these IAS officers today enjoy a certain amount of independence. they try to feel that they are probably a separate class of people, a separate species altogether to guide the decisions of the Govern-Similarly, if these people. bank executives, go to feel that they are all big bosses (barg sahib) in the national economy, then the entire purpose will be lost. So, I would urge upon the hon. Minister certain salient points in selecting an executive, the first criterion of selection of the Chairman and members of the Commission should be the ment of the Chairman and the members to the purpose for which they have been selected. Unless this is done, we cannot have the right type of persons. If the Chairman does not feel one with the popular impulse, one with the general will, one with the general reaction in the country to the Government policy, the entire recruitment will be based on fallacious assumption. Here it is written that the term of the Chairman will be five years and he will be there until he attaing the age of 65. Well, there is nothing wrong in it. He may be there for five years or seven years. But why do you fix the age of 65?

Why not have young people,? Why do we lose sight of the fact? Chairman, you are a young man. You represent the younger generation. Do you feel, therefore, Chairman, that a man of 60 or 65 will feel the same thing as I feel? There will be a generation gap. So, I think the age limit should be fixed upto 60. When we are retiring our people at 58, why cannot we fix the maximum age limit at 60?

We know that there will be different classes of people who will be There will be Clerks. recruited. Junior Executive and Senior Execunumber of bank tives. The total employees has increased three-fold during the last 15 years. By the end of June 1971. there were two lakh banks employees spread over 2,000 The Adarkar Committee branches. estimated in 1968 that there were 20,000 officers and 1.32 lakh Clerks.

So, in the fitness of things there should be a Bank Service Commission. In my speech in Lok Sabha in 1972, I had suggested that there should be a Service Commission like the Railways Service Commission or as we recruit our IAS and allied officers. Unless this is done, the banks will have the independence to recruit persons as they like, as they choose and as they determine. There would not be any guidelines or a specific policy.

Mr. Chairman, the number is increasing day by day. Probably, every year, we are recruiting 47,000 people in the banks. About 18 per cent of them are officers; 24 per cent of them are subordinate officers and 58 per cent of them are clerks. What will be the number of these people? According to Mr S. D. Varde, there will be 3.38 lakh people by 1975, 4.97 lakh people by 1980 and 7.30 lakh people in 1985. It is a monstrous number. Unless the Service Commission is geared up to the extent that they should determine the right type of people, the very purpose for

[Shri Shyam Sunder Mahapatra]

which the 14 banks were nationalised will be lost.

While speaking on this Bill, I would like to suggest another thing to the Government which, probably, another hon. Member has also suggested. That is very important. These executives must know the local language. When we send IAS and IPS officers to different States, the first emphasis laid is that within two years they must learn the local language upto the middle standard. We must emphasize that these people must also learn the local language. I have seen it with my own eyes and I have once recresented to our dynamic hon. Deputy Minister that these Bank Managers do not behave properly with the rural people. They take them as cats and dogs, not even as Tom, Dick and Harry. behaviour is very bod, absolutely beyond imagination. Why? Because they hold in their hands the power of money. So, the poor people coming from villages for credit are turned cut by clerks. They do not understand the local language. So, the first thing that we must emphasize is that they must learn the local language.

The Banking Commission had stated in their voluminous report about recruitment that "to be effective, the recruitment should be attempted to attract appropriate talent in terms of attitude." The Banking and Commission in their wisdom had suggested that, while selecting people, we must select them in terms of skill and attitude. By "attitude", I mean "commitment". They should be committed to the social transformation. committed to the socialist objectives and committed to the need of the time. Unless it is done: I think, we will lose sight of the basic fact.

Now, there will be specialistal also in this category of officers. There will be economists also, there will be statisticians and legal experts also.

Again, while selecting these people, we should not lose sight of the fact that we need certain type of specialists; certain type of economists. There are economists who believe in laissez-faire; there are economists who believe in Marxist economy; there are persons who believe in Gandhian economy. The present Government is committed to a definite type of economic transformation. While selecting these people, we must bear this in mind that we need particular type of specialists, particular type of economists, to lay down the policies of our banking operations.

Today, what we see is that there i₃ a fall in deposits in the banks. There is a disparity between the bank activity in the rural areas and in the urban areas. Every bank wants to open brancher in the urban areas They do not feel that they should devote more energy in elevating the standard of the rural people. They should have a comprehensive plan to establish rural banks. What do we mean by a rural bank? As the Banking Commission had said, it means, "A primary rural bank is to serve a rural population of 5000 to 20,000" Wherever there is a large village, wherever there is a population of 20,000, to give credit facilities to these people, a rural bank should be established As you know, 80 per cent of people in our country live in villages. The vulnerable section of people, the tribals, the Harijans, the backward people the Muslims, come from villages rural areas. Unless we try to improve their standard of living, unless they feel that bank nationalisation has been a success, unless they feel that nationalisation of 14 scheduled banks is the Magna Carta of India's social transformation, evervthing would seem to be a hyperbole and we will feel that we have done nothing.

With these words. I support this Bill. While doing that, I must mertion one thing more and that is that

there are banks other than these nationalised banks. What about the recruitment policy of those banks? The Banking' Commission had stated, "If any Commercial Bank in private sector also desires to make use of the services of the Commission, it should be able to do so on mutually agreed terms." It is also there in the Bill. Why wait for a request from the private banks? Why not make it computsory that those banks also when they want to make recruitment must go through Banking Service Commission. The banks which have not been nationalised also serve the people. would urge the Minister to think over this proposal that the other banks also while making recruitment should take the service of the Banking Service Commission.

Mr Chairman, Sir, I think, I have put my points very squarely here and the hon. Dy. Minister while replying must also try to answer one or two points

SHRI S. M. BANERJEE (Kanpur): Sir, I am grateful to you for giving me time to speak. I would not have spoken on this Bill; I had no mind to speak, but some of the utterances or a portion of the speech of Mr Stephen has really provoked me to speak I am sorry, my hon friend, Shri Stephen is not here how.

During the course of his speech, while bringing to the notice of the mal-practices hon. Minister certain of the banks, Shri Stephen said that there was a collusion between the bank management and the bank employees. I do not know how he got this impression of collusion. If there is any understanding between employees and the management in the nationalised banks, that should be hailed by this House and I must appeal to my hon friend Mr. Stephen to kindly consider one point very seriously. The All India Bank Fimployees Association is the most nowerful organization and today, Sir, when

we are talking of 14 banks being nationalised, let us remember those employees and pay them proper compliments for raising the slogan of nationalisation since the very inception of the All India Bank Employees Association. I know, day in and day out, whether in the offices or in the streets, whether in the towns or in the rural areas, every bank employee under the banner of the All-India Bank Employees Association was shouting everyday practically that the banks should be nationalised. We called these banks a sort of Alladin lamp in the hands of the capitalists and monopolists. We were insisting all the time that you shou'd take away these banks from their hands because this was the Alludia lamp by which they could create they wanted. Instead of anything congratulating the bank employees. he says that there is a collusion between the management and the bank employees and what is the collusion for? For exploiting the peasants and for exploiting the farmers. I do not know, if Mr. Stephen is suffering from some obsession of corruption. I can vouch for the organization which I represent, the All-India Bank Employees Association which is the strongest. It has been proved even by verification that their leaders Shri Parbhatkar and the late Shri Parwana never colluded with management; they fought with the management, but on the other hand, the union affiliated to INTUC which is headed by Shri Stanhan tried to break the strike Whether that was the collusion or this was the collusion, I do not know. I can assure you once again and assure my hon. sister. I should sav, of the support of the All India Bank Employees Association. After the emergency when the meeting was called recently by Labour Minister. Shri Dange, who represented All India Union Congress and Shri Parbhatkar who represented the all-India Bank Fmnlovees Association, voluntarily decided to cut 50 per sent of the overtime. Was it not an act of

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patriotism? Was it not an act of nationalism? Do you call them colluding? I should say that we should not condemn those who cannot possibly defend themselves. I do not say that all employees are honest and I do not say that all M.Ps are honest. How can I vouch for everyone? There is dishonesty everywhere and in every facet of our life. Those employees who are corrupt should be punished. By all means, do it. I can understand if some employees are in collusion with the management which affects ordinary people which affects even businessmen or peasants or any kind of people. Then they must be brought to book but let us not condemn everyone of them.

Then, again, he said that the Labour Minister is in the know of the leader who wanted a bipartite committee. He said that if a bipartite committee was demanded, then he would scuttle all the tripartite committees. I do not know what he meant by it. Is he aware that the apex body of the banking industry is a bi-partite body and the Labour Minister is just an associate member? We have been demanding that there should be bipartite agreement, bipartite negotiations, bipartite settlement and a bipartite committee to settle all the outstanding problems. Why should I ask the government to intervene every 'time? We do not want the government to intervene. Supposing there are two wings, the management and the employees and they sit together presided over by the Finance Minister or the Deputy Minister and if they can possibly settle all the issues, should there be any tripartite why body? We have always demanded bipartite committees. That Mr. Stephen should know and he should ask Mr. Bhagwati who is the Chairman of INTUC whether the apex body of the banking industry in a hinartite body. Knowing that, why should he threaten the pror Deputy Labour Minister? I

do not know what is in the mind of the Member. We have demanded a bipartite body in every industry whether it is textile or whether it is the sugar industry or any industry and only where the employees the management could not come to a settlement, we want the Labour Minister or the government to come and help us.

About direct recruitment, it has been raised to 33 per cent from 25 per cent. I want young and energetic people to come in. I have nothing against the younger generation. want them to come up. In this case if the percentage is increased, what happens to the existing employees? Stagnancy. Stagnancy of 5 years or 6 years or 10 years in a particular bank. The net result will be that they will lose all incentive. Everywhere we are asking that there should not be any stagnancy for more than 5 or 6 or 10 years. Otherwise, they will lose incentive. I would request whether this 25 per cent should not be kept as it is and not raised to 33 per cent. If it is a question of more employment, let more banks be opened. Have a bank for every village and if not for every village, have one for every five villages combined and if you do that, I am sure the banking industry will prosper.

I would request the hon. Minister to kindly consider this point whether the same rules should not apply to those banks which have not been nationalised I would mention the foreign banks. Take the Grindlays What is happening Bank. there? During Pakistan's aggression, published a map in which Kashmir was shown as a disputed territory It was not necessary for the Grindlay Bank to do that I do not know whom they wanted to please. They published a map in which Kashmir shown as a disputed territory. helped Pakistan. They quoted it too I would request the hon. Minister to kindly see that these rules are made

applicable to those banks too-commercial or otherwise.

13 hrs.

All India Banks Association recently gave an assurance that they will serve the people to the best of their ability. If there is a complaint against anyone that can definitely be looked into. We can definitely distinguish between a worker and a shirker. Worker is a worker, shirker is a shirker. Shirker is a liability both on the union as also on the country.

I once again request my hon, friend Shri Stephen to kindly read my point and let the hon. Deputy Labour Minister not be threatened. He is shivering every time. We stand for a bipartite body and not for a tripartite body.

With these words, I conclude.

SHRI P. K. GHOSH (Ranchi): I welcome this Bill since this will eliminate nepotism, favouritism and corruption in the matter of employment to a great extent. This will also enable us to select the right type of personnel for clerical and executive level.

While welcoming the Bill I would like to make one or two suggestions. I want that Clause 3(4) should be amended. This clause says:

"The Commission shall have regional offices in such State or group of States as the Commission may, with the previous approval of the Central Government, determine and no such regional office shall be abolished without the previous approval of the Central Government."

I would suggest that the regional effices should be established in every State. I want to stress this because it has been our experience that wherever the regional offices are located, the people of that particular State can take the advantage in the matter of

employment. The people of the other neighbouring States are mostly deprived of employment as there are no such regional offices there. Therefore, there should be regional offices in every State so that local people of that particular State get priority in the matter of employment in that particular region.

Government of India has laid down a policy in regard to recruitment all the public sector undertakings. Although banks had been nationalised five years back, yet banks are not following this policy. As per policy of the Government of India recruitment for the post carrying pay up to Rs. 500 p.m. should be made from out of the local people. But this is not being practised by the nationalised There is a lot of favouritism banks. and nepotism. Very few Scheduled Tribes people get employment there. While I say, there should be regional bank in every State, there should also be regional banks in the areas where there are Scheduled Tribes. Scheduled Tribes do not want to go out of their homes. Therefore, in all the tribal areas there should be one regional bank so that the Scheduled get ample opportunity Tribes getting employment in the banks

If you look to the figures of ployment of Scheduled Tribes Scheduled Castes as well as the members of the minority community you will find that their percentage is extremely low. Although in the Bill it has been provided that certain percentage of reservations will be kept for the Scheduled Castes and Scheduled Tribes. I would also suggest that in order to see that proper opportunities are given to duled castes and scheduled tribe people. the membership of commission should also be given to one scheduled caste and one scheduled tribe nerson and also there should be a member of the minority community to protect the interests of the minority community, because, we find that

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[Shri (P: K. Ghosh]:

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in many cases the minority communities do not get the proper opportunities of employment in the banks.

There is a lot of other irregularities in the banks and the banks' functioning needs to be toned up properly. After the nationalisation of the banks, efficiency has gone down very much. The depositors are harassed and they have to wait for hours for clearing their cheques. If you want to clear some cheques through these banks, it I have experience takes months. about this. For collection of cheques by one bank from another which is situated seven miles away, it takes one month. This is the situation which prevails in the banks nowa-days. Normal courtesy is not shown to the depositors by these bank employees. After all it is because of the bank depositors that these bank employees get their salaries, but the depositors are being treated like beggars when they go to the banks. The functioning of the banks should, therefore, be properly toned up. should be seen that the depositors are properly treated by the bank employees.

There is too much of corruption in the banks. When banks give loans, in some of the cases the loance has to give some money for grant of loan. I am told by some of the applicants that in some banks they charge 10,000 rupees for granting a loan for a bus or truck chassis. Another thing, Sir. For mini-buses, we have evolved a scheme that the unemployed diplomaholders and graduates will be given loans. But the banks insist on them to apply for a particular brand of mini-bus. Only then they will get the loan. The agent of a particular brand of mini-bus tells the applicant that he will get the loan sanctioned for him if he applies for this particular brand of mini-bus. He says 'I will ensure that the loan granted by the bank'. It is said that

the particular brand of mini-bus company pays Rs. 2,000 per mini bus tothe bank management. There should be vigilance on the proper functioning of the banks. The small-scale industries and the small farmers not getting the loans whereas people are taking away most of these loans. Some of the executives are out to frustrate the whole purpose of nationalisation.

branches of I suggest that in all the banks there should be a 'Public Complaint Book' like the Railways. Whenever there is a complaint public may be allowed to enter their complaints in the complaint book. The management should go into each and every complaint and take prompt action. We should not solely depend upon the bank management. taking action against such complaints because the management may have sympathy or some softcorner for their employees. There should be a vigilance squad appointed by the Ministry of Finance to go in to the complaints about the banks and see to the plaint books and examine as to what action has been taken by the bank management against such complaints and, if they are satisfied that the bank management has not taken sufficient and requisite steps to mitigate such complaints or has not taken proper care to remove the grievances of the public, then the vigilance squad should recommend to Government for taking enitable action against the management of the bank And only if this is done, we can expect that the banks will function properly.

With these words, I support this Bill.

SHRI KARTIK ORAON daga): Mr. Chairman, Sir, I welcome the Banking Service Commission Bill. 1974. In fact, I am one who has always been pleading for the creation of Public Sector Service Commission. Experience has shown that there were

divergent and conflicting service conditions with regard to recruitment, promotion and dismissal in various public sector undertakings, instead of being uniform. What is more portant in these public sectors is the well known maxim "not who knows what but who knows whom". In some of the Heavy Engineering concerns in public sectors, I found that one used to be promoted as Executive Engineer after three or four years of service, whereas in others, there were engineers who even after ten years were still rotting as Assistant gineers, that is, in Bokaro Steel Ltd., N.C.D.C., H.S.L., or MECON H.E.C. The same is true of the banking services also As a member of the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes, we have found that sons and relations of bank employees were enjoying more protection and getting greater weightage than even the members of the scheduled castes scheduled tribes. Favouritism, nepotism and corruption, if I may say so, are rampant in some form or other in levels in all the banks. Therefore, the creation of the Banking Service Commission is a welcome move and in the right direction provided the direction is known. I hope that the ills that are prevalent in banking services will be rooted out and we will carry forward the onerous responsibility of bringing about social change, and the purpose for which the fourteen banks were nationalised, will be served.

In this connection, I would like to sound a note of warning that the Members of the Commission including the Chairman should be properly selected and not by political consideration. They should be persons of high integrity, efficiency and drive and should be fully conscious of the policies and programmes of the Government. In this, as in many others, men of character are more important than money, machine and material. In the present context, the choice

the personnel of Banking Service Commission carries an extraordinary and important burden. Let there be no mistake in this. If this aspect is lost, I am afraid that everything will end in a fiasco. I am reminded of a Hindi saying which says:

हरामी करने पर किसी को नमक हराम तो कह लेते थे

लेकिन नमक ही हराम हो जाये तो किससे शिक्षवा करे।

That means if we want to cure the ills that prevail in the society, or say, in the body of a person, a suitable medicine is required. But, if the medicine itself is poisonous, then it will eat up the entire body. It must be clearly borne in mind that public servants are the greatest instruments of social change.

Here, I would like to invite the attention of the hon. Minister to Page 2 of the Bill, Clause 4(2). It says:

"The Chairman and members shall be persons who, in the opinion of the Central Government, are men of ability, integrity and standing and have special knowledge of, or practical experience in, financial, economic or business administration or in the administration of Government or any other matter which would render such person suitable for appointment as Chairman or member."

Here, I would like to say that I do not think that there is even the remotest possibility...

SHRI S. M. BANERJEE: What is that book?

SHRI KARTIK ORAON: This is in the Bill. This is an indirect way of excluding the members of scheduled castes and scheduled tribes. By no stretch of imagination, a member of [Shri Kartik Oraon]

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scheduled caste or scheduled tribe will ever become a member. The question of his becoming the Chairman does not arise. Therefore, suggest that persons for the appointment of the Chairman and members of the Banking Service Commission. apart from their being men of ability, integrity and standing, etc., it should be specifically mentioned that must also have zest for the upliftment of the weaker sections of the society. Only then, will they be able to select persons of the right type for the other categories, in the lower levels, like the clerical and allied cadres, the junior officers cadre, minorities and other categories in banking service. It may be argued of. that this would be taken care Government will always say that will be taken care of, but, it is not possible to know the working of the mind of a man. It has been established that men do not possess the facilities for investigating working of a man's mind, and were uncertain as to the possibility of assessing it accurately. It is common knowledge that intentions of man cannot be probed for even the devil does not know men's intentions.

I would therefore, like to suggest that Clause 4(2) should provide for inclusion of one member each from scheduled caste, scheduled tribe and minorities in the banking service commission and also in all regional offices. Either, they should be accommodated within the eight members of the Commission or number should be raised to ten or eleven. I think this point has been touched by the other members also. I am greateful to Shri Jamil-ur-Rahman who has advocted the cause of scheduled castes and scheduled tribes ably and rather forcefully. Only then, the cause of the weaker sections of the society would be served. Even in the selection of members from scheduled castes and scheduled tribes. special care should be taken to select

the right type of person. Merely taking a member of the scheduled caste and scheduled tribe is not enough. He should be conscious of his rights, responsibilities and obligations to the society to which he belongs. He should not be a deaf and dumb representative in the Commission.

Sir, in this Bill, of course, provision has been made that reservations should be made in favour of scheduled castes, scheduled Tribess and other categories of persons. But, I am sure, Sir, that this will not be operative unless Clause 4(2) is suitably amended to include one member each from the scheduled caste and scheduled tribe and minorities. Sir, I am aware of the lacunae. Provisions of this nature alone have not worked well in many case. I will cite a few instances to clarify the position.

Firstly, a member of scheduled tribe was selected for appointment in the LIC in a reasonably higher position at Trivandrum. But, he was not allowed to join as the authorities were planning to circumvent his appointment by filling up the post by a person from other division. Secondly, during the visit of the Committee on the Welfare of Scheduled Castes and Scheduled tribes to Bombay, it was pointed out that a person was wrongfully selected as a scheduled tribe for a Class I post in the Post and Telegraphs Department. It was investigated and later on it was found correct. But the very top official who was at the helm of affairs ruled that we must not be so harsh as to remove him from service. One may show mercy, but, one must not be allowed to sell mercy.

Another case is one in which the UPSC had recommended two girls for IAS from Bihar as members of scheduled tribes when in fact they were not members of the scheduled tribes.

It is, therefore, that I suggest that the Commission should not only be a rubber-stamp to go merely by records but should also exercise all reasonable care to see that wrong entry does not go unchecked. Only a member of the scheduled castes and of scheduled tribes will be able to help the Commission in this respect. It is, therefore, of paramount importance that the Commission should bave provision for the inclusion of a Scheduled Caste and a Scheduled Tribe to oversee that the reservation quotas for scheduled castes and scheduled tribes are resolutely filled up and the policies properly implemented in the scheduled banks.

I would like to invite your kind attention to the provision of regional offices. Bank nationalisation came as a clarion call to the nation to lift up the face of the teeming millions of the poorer sections. But bank nationalisation, so far as the scheduled tribes are concerned has not been able to deliver the goods. I would, therefore, suggest that regional offices are located in tribal belts all over the country. Let the scheduled castes and scheduled tribes be associated with the policy-making body and not merely serve as dumb, riven cattle. Let the Commission be within the reach of the tribal people where invariably in all cases gigantic projects are located, not because of any favour or special consideration to the tribals but because the materials and infra-structure are avail-

If you wish, hon, Deputy Minister—I hope you do—that the benefit should flow to the weaker sections of the people, my suggestions may kindly be accepted. If not, the creation of this Commission or for that matter any other Commission, will run counter to the accepted policy of the Government.

Finally, therefore, I appeal to the Government to lay the foundation of this Commission on a sound footing. The Commission, if I may say so, should expressly and impliedly, directly and indirectly, serve as a prime mover in the implementation of the 20-point

economic programme of our dynamic Prime Minister. It should not be a thing of beauty to look at but should be a thing of beauty to serve as a model and a source of inspiration to other Service Commissions existing in our country.

With these words, I support the Bill and wish the Bill and the Deputy Minister of Finance the best of luck.

THE DEPUTY MINISTER IN THE MINSTRY OF FNANCE (SHRIMATI SUSHILA ROHATGI): Thank you. I need it.

SHRI D. BASUMATARI (Kokrajhar) At the outset, I congratulate the Minister and thank her for bringing forward this Bill. When I read the statement of objects and reasons, I felt encouraged to speak on this subject, though I did not think at all of speaking in the beginning.

You know Parliament has constituted a Committee which is known as a watch-dog Committee and high-power Committee, There examined all the banks in India and also all the public undertakings India. From experience my Chairman of that Committee reminded of what happened when we first examined Air India. The Chairman of Air India happened to be an ex-military officer at the highest level. In the beginning, he talked certain air as if to ask why Parliament has taken up such a subect, it will deteriorate the standard of this water-tight compartment, Air India. Like that he went on. I allowed him to speak for about half an hour. After that, I put my first question. Please remember whom you serving, whether you are serving the British Government or the National Government.' I repeatedly told him feel yourself whether you have been serving under the British Government or under the National Government of India. "Of course. I am under the National Government," he

[Shri D. Basumatari]

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replied. Then, in that case, are you to sermonise the Government India? I asked him and then I scolded him and brought sense into him. Then there was the case of the Reserve Bank of India. When I first examined them, the Deputy Governor of the Reserve Bank was very reluctant about the reservation of posts for Scheduled castes and Tribes. Whlie we read out the terms of our committee, he had to apologise. Many banks were opposed to principal of reservation but after our examination they agreed in principle for the reservation of posts SCST But then they pleaded dearth of candidates. When they said so; I started going to them with the copy of the applications along with counterfoil of receipts for payment of the prescribed fees of Rs. 5 or 2.50. I told them that so many graduate applicants were waiting outside and if I wanted I could call them prove that there was no dearth candidates. This is the kind of attitude that they have to this problem. In Bombay in one bank I asked them to call the clerk who receives applications and showed him the copy of the applications that I had and asked someone to trace out the applications that were with the office: he traced them out and said there were those applications. I find that SCST candidates with MA First class qualifications are refused pointment saying that they are not suitable. That is the dirty mentality and the rigid mentality of those people which I term as mental servation. When we found that there were no SCST candidates in the IAS and IPS, we insisted that the Government of India should set up pre-ex amination centres. One is now at Allahabad, the second in Madras, the third in Punjab, the fourth in Assam and the fifth is in Delhi itself. By the establishment of these centres. I find now that the performance of SCST candidates is better in the IAS and IPS examinations, than the Class I and II service examinations in the centre and in the States. There is no dearth of intelligent candidates among the SCST. But they do not have the facilities. They cannot send their children to the public schools or Kendriya Vidyalaya because in Kendriya Vidyalaya only the children of Central Government servants are admitted and how many SCSTs are there in the Central Government service?

How can the students belonging to SCST get best education in the slum areas? How can they get best tuitions: from the best teachers who are working in the Kendriya Vidyalaya and in the Public Schools? How can you expect them to compete in the public examinations with those candidates who have got their education from the Public Schools?

13.30 hrs.

[SRRI VASANT SATHE in the Chair]

Sir, the difference is not seen in this house or in the high official ranks. Here we are getting on all right. We have asked all the Departments and the appointing authorities to conduct examinations separately for Scheduled Castes candidate and separately for Scheduled Tribes candidates before the examinations for the general candidates are conducted. If the examinations for the general candidates are conducted first and for the SC ST some time after you will find that the standard of the general candidates will be high. Candidates belonging to the SCST appearing for the competitive examinations will be of lesser inteligence and therefore such examinations should be conducted earlier than these conducted for the general candidates. Now, the whole of the appointing authorities have agreed to conduct examinations separately SCST. I for hope that the banking institutions will follow the same principle. Hon. Deputy Minister should see to it that necessary circular to this effect is issued to all the banking institutions. The Minister may kindly see to it that within a period of three years, quota

for SC ST candidates is completed in these institutions as time bound programme. Do you know where stand? In the field of services percentage of SC is 2.29 and the percentage of ST is 0.39. This is the plight of our community. But people say that they have done many things, a lot of things for the SC ST. Therefore, in the line of the policy adopted by the U.P.S.C. to conduct examinations separately for the SC ST, we have requested that banks should also have pre-examination centres to recruit SC ST candidates as in the case of IAS and IPS stated before. They have agreed to do so and they are waiting for the orders to be issued by the Government. I request you kindly to see that the orders to this effect are issued at a very early date. Another suggestion I would like to make is that Clause 4(1) of the amending bill may be modified to include two persons from SC ST in the total number of eight members of the Commission. In the UPSC also there are two highly qualified Members, one belonging to SC and the other belonging to ST. They are Ph.Ds. Here also in your recruiting Commission I would request you to include one Scheduled Caste member and one Scheduled Tribe member. I may also point out that there is no dearth of SC ST persons to serve the Commission. Mrs. Rohatgi, I have examined all your banks and I have found that they are all lagging behind in the recruitment of SC/ST candidates. I request you to set a particular date, say two years or three years, and by that date the reservation obligations should fulfilled by all the banks. There is no dearth of talents in our community, only the mental reservation should be removed.

With these words, I congratulate you for bringing forward this Bill and hope that our community will be taken care of by you.

PROF. NARAIN CHAND PARA-SHAR (Hamirpur): Sir, in the very beginning I would like to extend a word of thanks to the hon. Deputy Minister, through you, for bringing this long awaited measure.

Perhaps, you might be remembering Mr. Chairman, that in April, 1972 you and I were among 206 Members of Parliament who made a representation to the hon. Minister at that time, Shri Y. B. Chavan, for the appointment of a Parliamentary Committee to examine the recruitment policy of the banks and we were hoping that the mess which had been going on even after nationalisation, would be brought to an end. Three years is a period and after three years 206 Members of Parliament have found that their voice has been heard. Anyhow. the appointment of this Commission will result in some healthy practice so far as recruitment is concerned. It would not be out of place to refer to the practice, the mess that had been prevailing in the past. I quote from the Report of the Banking Commission, page 350, para 14.9. It says:

"Recruitment at Clerical Level—The recruitment policies followed by Indian banks in the past had hardly any scientific basis. In several cases minimum qualifications were not insisted upon and even non-matriculates were recruited for clerical posts. There was no proper evaluation of capacity and aptitude and often relationship, caste, community and recommendations played a big part in selecting persons."

Now, this speaks for itself, I would again refer to a document which is known as 'New Trends in Banking'. I think, this is the latest publication, When I come to recruitment in public sector banks I find these remarks:

"When banks were in the private sector, they were naturally keep to restrict their recruitment to a particular group of candidates, sponsored by their friends, clients and employees, on the ostensible ground that trust is an important requirement in banking."

[Prof. Narain Chand Parashar]

These were the clients who were sheltered away even from the Parliamentary committees in the name of secrecy. And in the name of trust misdeeds were done on a large scale. Between 1969 and 1972 as many as 85,000 persons have been provided with employment in public sector banks without any competitive examination and without any common recruitment. An army of 85,000 persons had been mustered into the nationalised banks ostensibly to serve the nation on this very criteria which, I hope, is still continuing. I would request the Minister through you, to find out as to what has been done to the existing people who were recruited on the basis of relationship, caste, community and recommendation and what is the answer to those young Graduates who have qualified but do not have the privilege of belong to the circle of relationship, caste, community which was demanded in these banks. This is a serious question. At least, they must be given some sensible training in human behaviour; and they must be shown that banking is a service-oriented programme. It is not a place for pleasure, where you can draw fat salaries and declare strikes at the slightest provocation, or even without provocation, even when you happen to be the highest-paid in the land. I would like to quota further; and also to say that these are the remarks which these people are supposed to have accepted while agreeing to sponsor the legislation for this Commission:

"Whole accepting the recommendation for setting up of an independent common recruitment agency, it has been decided for administrative reasons and particularly in view of the large numbers involved in clerical recruitment that the common recruitment agency may, to begin with, confine itself only to recruitment of junior officers in the nationalised banks. The procedure for recruitment of clerical staff in

banks is, however, kept under constant review...."

Which review? That review which suits them; not the one which suits the candidates, but those who managethe recruitment. It says further:

"With a view to keep it not only absolutely fair and impertial..."

But now, something has to be done. What is the new slogan? It goes on:

"but also to meet the employment aspirations...."

Here is the long-needed sentence, for which 206 MPs. were itching:

"....of the people of the area where the bank offices are operating."

At last, the high wisdom has dawned on the high personnel of the banking department and the bank managers and directors and all these people, that the area where the bank is situated, should also be somehow linked to the bank, or to the branch. Mr. Chairman, this bill for the Service Commission, I am sorry to state, does not provide for even this hope that has been there, except that there is some vague reference in this documents to the employment exchanges. But what goes α_1 the employment exchange is sheer mockery, because when you talk in terms of English, you forget the native language and the people of India, who hardly know what English language is. Not more than 5 per cent in India are conversant with language. A majority of English your clients and a majority of your borrowers are people who know only regional languages. I am sure, Mrs. Rohatgi, you would be giving a new gift to this country in this period of Emergency, if you announce that the examinations to be conducted for recruitment to banks will not tosist upon the compulsory knowledge of

Anglish; and further, that the knowledge of the local or regional language will be a 'Must'. Otherwise, you will ensure that no person is selected in Maharashtra who does not know Marathi; and no persul is selected in Tamil Nadu who does not know Tamil. This is a very strange state of affairs in India that we go on thinking in terms of national development and all the time we are gravitating towards our own kith and kin either in the name of a universal language or in the name of efficiency or proficiency. God knows what. So, I suggest that the proposed test and the proposed rules for this test should take into consideration the fact that there are many schools in India to-day where the students do not know English, that they are coming only with the national language or any other languages. They may say that other languages are also national languages: I do not object; but they should not be debarred on this very score. Secondly, I want to support what Mr. Basumatari had said; because though I do not belong to that section of society, viz. the scheduled castes, I feel that when we make promises—and when in Emergency we promulgate this 20point economic programme, one of our most important programmes is that we shall take care of the weaker sections of the society; how do we take care of the weaker sections? We take care of them by not allowing a first class MA to be selected! That is the way our bureaucracy has been taking care of the weaker sections of the society. I want to ask the Minister whether this procedure will change or not. If it is not changed, then it will be a sad day for the country. Here I would very much recommend what the hon. Member Shri Basumateri has suggested. If you want to do justice to the Scheduled Castes and Scheduled Tribes, you must have separate examinations for their recruitment Otherwise, there is no hope of their getting fair representation. When you can recommend and create special training centres for recruitment of

Scheduled Castes and Scheduled Tribes to the IAS, IPS and other civil services, how is it that you neglect them so far as banks are concerned. If you do not want the present position to continue, you must create training centres for the recruitment of Scheduled Castes and Scheduled Tribes candidates for employment in banks on a crash programme basis.

The number of candidates belonging to the Scheduled Castes and Scheduled Tribes in employment the various public sector banks has increased. But what has been the increase since 31st December 1970 when the figure was 47? According to this document the number has gone up to 116 In the case of clerks, 85,000 candidates have been recruited. The number of Scheduled Caste and Tribe candidates has gone up from 697 to 2.827. Is it fair representation? If 20 per cent of the people are from this section of the society, then for 85,000 their representation should come to 17,000. But, instead of 17,000 we have got 2,827 on 31st December 1972, according to this document, which is a Government of India publication. Therefore, the representation for the weaker section is woefully inadequate and something drastic, as suggested by Shri Basumatari, should be done so that thy can feel that they are given their due

Shri Jarilurrahman raised a point when some people had some doubts in their minds. Clause 6 of the Bill says:

"The Central Government may remove from office the Chairman or any member, who....

(a) is adjudged an insolvent..."
He referred to the case of an officer, occupying the very high chair, who belongs to the Anand Marg. What prevent you from sacking that officer. Let Shri Jamilurrahman give the particulars and the House wants to know what action you have taken.

SHRIMATI SUSHILA ROHATGI: I have requested him to give the particulars

PROF. NARAIN CHAND PARA-SHAR: When you are banning Ananda Marg and RSS, how is it that shelters are created either in the Ministry of Finance or in the Banking Department where these people can sit tight and finance these institutions from outside. We want firm action to taken against these people, if it is legally feasible. Anybody who is detected to have any leanings or connections with the banned organisations, if proof is available, should be debarred from becoming a member of the Commission and, if it comes to the notice of the Government after selection, he should be removed as soon as it comes to the notice of the Government. We are not afraid of anybody. If the Ananda Margis have selected 50 persons to be killed and if some of us are in those 50 persons, it is all right, but we will not allow them to have sheltered existence in the air-conditioned offices of the Secretariate or in the banks. You must be very strict here and you must mean business. We want to be sure that the people whom you are going to select are men of integrity, who are committed to the 20point economic programme.

Then you say that half of the members of the Public Service Commission must be from the banking industry. If you want experts to be associated with the selection you can have them as advisers. When we select lecturers or professors, we always have advisers. But if you insist that half of them must be from the banking industry, or from people who have experience of banking, it is trying our patience a bit too much. We cannot believe that those who have not been in the banking industry are not able to understand the mysteries or intricacies of banking. We cannot agree for a moment that the other four of the eight members who do not belong to the banking department are in any way inferior to those who belong to the

banking department. This clause is highly unfair. If you are particular of having people who have special aptitude for banking, you can have them as advisers. They will give you their advice. Whenever in an agricultural university have to we alrecruit a professor, we ways have as advisers people who are trained in the field of agriculture. But to insist that only those people can select fit candidates for the banks who have their connections with the banking department is not right, especially in the context of the state of affairs prevailing in the banks, as I have read out from the Banking Commission Report, which states that candidates have been selected on the basis of caste, relationship community. friendship, recommendation and so on. So, what right have you to put forward this recommendation here in this Bill that at least four members of the Commission must be from the banking industry. This is not a desirable provision and the sooner it is removed the better it is.

Lastly, what have you provided for the ex-servicemen? You have referred to the recuritment and reservation for Scheduled Castes and Scheduled Tribes. But what about the ex-servicemen? Now they are included in "other categories". I wish they should also be mentioned in particular, like Scheduled Castes and Scheduled Tribes.

One hon. Member suggested that the clause which provides for employment cu compassionate grounds should be removed. I do not agree with that suggestion. If an employee of the banking department dies, a member of his family, his son or laughter should be provided with employment on a priority basis on compassionate grounds. Here, an addition to "death". I would add "permanent disability", so that the family does not starve when he dies or is disabled. We may be angry or annoyed with an employee who is inefficient. But that annoyance should not be extended to his family in the case of his death.

Then, in the creation of regional offices, for heaven's sake please do not club the States. You consider it desirable that Manipur should be a fullfledged State which should have a High Court of its own and that Himachal Pradesh should have a High Court, a full-fledged Assembly and a Governor. Yet you think that it does not deserve to have a regional office of the banks. Why is it so ? If you consider a particular area or particular region to be specially qualified to become a full-fledged State, to have a Governor, to have a University, to have a Public Service Commission and to have a fullfledged Assembly, what is the reason that it should not have a regional banking office? You must equate it with the other States so that the big States cannot dominate and so that small States are not unrepresented by banks. I want to lay stress the fact that every constituent State of the Indian union must have a region for itself in the banking structure. Whether their needs are big or small is immaterial; when they have their own Assemblies, High Courts and Commissions, Public Service regional banking should have their offices.

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Then, there must be a proper share of these posts for the local people. Otherwise if you create an all-India cadre for every post and make them transferable from one place to another there is scope for victimisation. The management can transfer one person from Kashmir to Kanyakumari. Or, if the bank manager or the Chairman happen to be from a particular State, he will select people from his own area and feel satisfied that he has done justice. The bank must be rooted in the soil; it must not float in the high seas. The recruitment policy should be so framed that preference will be given to the local people.

Then, there should be a report to the House every year about the recruitment that has been done, giving Statewise figures of employees in the bank, so that the people and their representatives know that people from their State are recruited in the bank and that the old practice or recruitment on the basis of kinship, caste, friendship, recommendation and relationship has been discarded once and for all.

With these words, I support the Bill.

भी राम हेडाऊ (रामटेक) : सभापति महोदय, बैककारी से या ग्रायोग विधेयक का समर्थन करने के लिये मैं खड़ा हुआ है। बैकों का व्यवसाय जो ग्राज तक इस देश में रहा है, वह प्जीपतियों के हाथ में रहा है। इतना ही नहीं मार्थिक क्षेत्र में जो बैस्टेड इन्टरेस्ट के लोग रहे हैं, उन के हाथ में यह धंधा रहा है और उसका परिणाम यह हम्रा है कि पूरा सचालन उन्होंने ग्रापस में बांट लिया, बराबर भ्रपने भ्रपने लोगो का उसमें नौकरी पर रखा, श्रधिकारियों के पद पर रखा श्रीर इतना ही नही, बैकों में जो भी जमा होता था, उसका उपयोग भी निजी स्वार्य के लिये किया। ग्रब हमें उस परि-स्थिति को बदलना है, इस दृष्टि से यह बिल बहुत महत्वपूर्ण है--ऐसा मैं मानता हं।

इसमें नियुक्तियों के मामले में भ्रायोग बैको कं नियन्त्रण के लिये बनाया जा रहा है, इसमें कुछ सतर्कता का बर्ताव बहुत अपेक्षित है। क्यो ? हमने देखा है कि राष्ट्रीयकृत बैक हो या प्राइवेट सैक्टर में कोग्रापरेटिव बैंक हो, ग्राज बैंकों के व्यव-हारो में समानता का बर्ताव जनता से नही किया जा रहा है। इसमें दो वर्ग के लोग होने हैं। एक गरीब तबके के लोग जो म्राज तक बैकों की भ्रोर ग्राकिषत नहीं हए, लेकिन जो दूसरे बड़े लोग थे, उन्होंने बकी से काफी फायदा उठाया, काफी पैसा उनकी बैंकों से मिलता रहा। इसका कारण है— वहां का नौकरशाह उन्हीं के इशारों पर चलता था, उनको खुश रखने की कोशिश करता था भीर इसी दष्टि से जाति, रिश्ते-दारी के बलब्ते पर वहां की नियुक्तियां हुई हैं।

श्री राम हेडाऊ]

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मिसाल के तौर पर में भावको बतलाना बाहता हं-भण्डारा जिले में, जो महाराष्ट्र में माता है, वहां एक कोम्रापरेटिव सैन्ट्रल बक नामक संस्था है, जो कुछ महाभागियों ने 25-30 साल पहले स्थापित किया था। मांव के जा पूंजीपति लोग थे, वे ही उसके डायरैक्टर रहे, कुछ विशिष्ट जातियों के, वर्ग के लोग उसमें प्रमुख रहे भीर उन्होंने उस बैक में जितने कर्मचारी भरे हैं, वे सब एक विशिष्ट जाति के थे। भीर उस वैंक का पुरा-पुरा लाभ भाज तक वह उठाते रहे हैं। भीर भाज भी यह स्थिति है कि वहां दूसरे लोगों को नौकरी पर नहीं लिया जाता है। उस बैंक की जिले में 18, 20 शाखायें हैं लेकिन शेड्यल्ड कास्ट ग्रौर ट्राइब के लोग उस बैंक में नहीं के बराबर हैं। जिन महान-भावों ने इस बैंक को खोला वह सदा लाभ उठाते रहे तथा नये नये बैंक खोलने रहे। श्रभी धर्बन कोधापरेटिव बैक उन लोगों ने खोला. जिसमें नौकरी देने के लिये एक एक व्यक्ति से दो, दो हजार रु० लिये गये। उनके दलाल इस काम के लिये हर वक्त तैयार थे। इस प्रकार जिनके हाथ में बैंक की सत्ता रही है उन्होंने इस का दरुपयोग किया है। यह बात नहीं होनी चाहिये। इस बिल से उम्मीद है कि इस बात को रोका जायगा।

14 hrs.

ग्रव मैं भर्ती के बारे में कुछ सुझाव देना चाहता हं। हम देखते हैं कि बैंकों में भरती के लिये एम्प्लायमेंट एक्सचेज से नाम मंगाये जाते हैं। किन्त् वहां भी एम्प्लायमेंट अफसर किस मनोवृत्ति का है इस पर बहुत कुछ निर्भर करता है क्योंकि उसकी कारगुजारी को देखने का हमने अभी तक कोई यंत्र तैयार भहीं किया है कि वह सही ढंग से उचित धीर योग्य व्यक्तियों का नाम, जिस कम से भाम दर्ज किये गये हैं उसक अनुसार बराबर भेजता है कि नहीं। परिणाम वह

होता है कि घगर वह प्रधिकारी एम्प्लायमेंट एक्सचेंज का जातिबाद की मानने वाला हुआ तो वह हैरफेर करके अपने आदिमियों के नाम ही भेजता है, भौर जो बैंक के सधिकारी होते हैं उनसे उनकी तालमेल हो ज.ती है भीर वह बोलते हैं कि हमारे ही रिश्तेवारीं के नाम भेजो. श्रीर वही लोग नौकरी में रख लिये जाते हैं। यह बात इसमें नहीं होनी चाहिये।

जो भायोग स्थापित हो रहा है यह रीजनल वैसिस पर भी होना चाहिये क्योंकि जो डायरेक्टर्स हम लेंगे नियुक्ति करने क लियं, जो ग्रायोग में प्रमुख लोग लेगे उनमें सामाजिक ग्रीर राजकीय कार्यकर्ताग्री का भी म्थान होना चाहिये। इसके माथ-साथ श्रर्थ-णास्त्र के प्रोफेसर श्रादि लोगों को भी. जो वैकिंग के व्यवहार को ग्रच्छी तरह से समझते हैं, कुछ तबदीली लाने के लिये श्रच्छी सिफारिश कर सकते हैं, ऐसे लोगों को भी प्रतिनिधित्व मिलना चाहिये। साथ ही म्रादिम जन-जाति के प्रतिनिधियों को भी इस कमीणन में स्थान मिलना चाहिये। भ्रौर बैंक के अधिकारी तो रहेगे ही। इस प्रकार से अगर इस भायोग को बनाया जायगा तो बैक में कर्मचारियों की नियुक्ति करते वक्त जो अन्याय आज तक होता आया है उसको हम दूर कर सकेंगे।

वास्तव में नीचे के तबके के मादमी का उत्थान हमारे नये ग्राधिक कार्यक्रम की ब्नियाद है। बैंक की घोर गरीब ग्रादमी भाकृप्ट होना चाहिये । हम देखते हैं कि बैंक के ग्रधिकारियों भौर कर्मचारियों का व्यव-हार भाने वाले बादिमयों के साथ समान नहीं होता । देहात से जो गरीब काश्तकार भाता है उसके साथ जो व्यवहार होता है उससे कुछ मलग व्यवहार वहां के पूंजीपतियों के साथ होता है। प्ंजीपति जब बैंक में ज ता है तो उसको वहां बैठने को दूर्सी दी जाती है, लेकिन कांश्तेकार के साथ ठीक ढंग से बात सी नहीं की जाती, बैठाने की बात तो दूर रही । पीछे से प्राने वाले का काम पहले होता है और छोटे पादमी की उपेका की जाती है। यह बात नहीं होनी चाहिये। बैंक भीर उसके कर्मचारियों का सम्बन्ध सीधे जनता से होता है इसलिये उनको जनता के साथ कैसा बरताव करना चाहिये, समानता का व्यवहार कैसे करना चाहिये, इसकी ट्रेनिंग भी देना बहुत जरूरी है। इस बिल को लाने में सरकार ने जो दिलचस्पी दिखाई वह उचिन ही है, हालांकि इसको और पहले ले जाना चाहिये था। फिर भी यह सही कदम सरकार ने उठाया है।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

वित्त मंत्रालय में उपमंत्री (श्रीमती सुशीला रोहतगी): मधिप्ठाता महोदय, मैं सभी माननीय सदस्यों की श्रत्यन्त श्राभारी हुं कि उन्होंने इस महत्वपूर्ण विषय पर साक़े तीन घंटे तक चर्चा की भीर हालांकि इस विधेयक का एक वड़ा मीमित दायरा था परन्त् उन्होंने बैंकिंग के सम्बन्ध में हर मंचल पर ग्रपने सुझाव दिये हैं ग्रीर टिप्पणी की है और जहां भी उन्होंने उचित समझा उनको ग्रन्छी तरह सं रगड़ा भी है। मैं खुश हं कि इसी मौके पर कम से कम वैंक के सारे कार्य भार को अच्छी तरह से देखा गया भौर जहां कमी देखी गई उस पर प्रकाश डाला गया । मैं भपने साथियों का ध्यान जब राष्ट्रीयकरण किया गया था उस पहल् पर भी ले जाना चाहुंगी । राष्ट्रीयकरण के पहले क्या उद्देश्य हमारे सामने थे, किन मान्यताभी को लेकर के बैंकों का राष्ट्रीय-करण किया गया, कहां तक हम उस मंजिल तक पहुंचे हैं भीर क्या-क्या कियां हैं, उनका निराकरण करने के लिये माननीय सबस्यों ने कुछ सुझाव दिये हैं। इसके झति-परक्त सरकार ने क्या-क्या कदन उठाये जन की भी चर्चा की गई। इसमें दो राय नहीं

हैं कि सारे देश के आधिक ढांचे में राष्ट्रीय-कृत बैंकों का एक बड़ा भारी कार्य-केल है। हमारे माननीय सदस्यों ने यह भी कहा कि जो निजी क्षेत्र में बैंक हैं उनका राष्ट्री-करण क्यों न किया जाय। सही है कि 80, 85 प्रतिशत बैंकों का काम राष्ट्रीय-कृत है इसिलये जो उनका कार्य है वह जनता के सामने झाता है, और उनकी सारी चीजें जनता के सामने झाती हैं।

जव राप्ट्रीयकरण किया गया था उस समय वैक का नजरिया ही दूसरा था, उनका कार्य क्षेत्र दूसः । था, उनकी प्रणाली दूसरी थी, उनका ढांचा घौर मान्यताएं थी। वैक ग्रामीण इलाकों से दूर रहते थे क्योंकि उनका सम्बन्ध कामर्स, इंडस्ट्री श्रीर विजनेस से रहताथा । इसलिये उनका नजरिया उसी तक सीमित था। ग्रापने देखा कि राष्ट्रीयकृत बैकों की शाखायें 8 हजार थीं जोकि 6 साल में बढ़ कर 18 हजार हो गई हैं। श्रीर खुशी की बात यह है कि करीब-करीब 50 प्रतिशत शाखायें ग्रामीण ग्रंचल में खोली गई हैं। ग्रामीण श्रंचल में उनका भागे बढ़ना, उनके ्ष्टिकोण को बढ़ाना भ्रीर ब्यापक करना भ्रावण्यक हो गया भ्रीर इसीलिये उनकी शाखायें गांवों में खोली गई । जनता की ग्रावश्यकताग्रों को देखते हुए ऐसा किया गया। भ्रभी हमारे पास बहुत से ऐसे व्लाक्स हैं जहाँ शाखायें देनहीं खुली हैं। राष्ट्रीयकृत वैकों का कार्य-क्षेत्र यह भी है कि जहां-जहा व्लाक हैं, जहां राष्ट्रीयकृत बैंकों की शाखायें नहीं हैं, हम ने पांच-छ: राज्यों का ऐनालिसिस करके देखा हैं कि बहुत से ब्लाक्स ऐसे हैं जहां तीन हजार से भी कम वहां की आबादी है। राष्ट्रीयकरण के समय घौसत पापुलेशन द्वित 65,000 थी, जो 6 साल के बाद घट कर 30,000 प्रति बैक श्रीसत पापुलेशन हो गई है। फिर भी हम इसको और कम करना बाहते हैं। किसी-किसी जगह भीसत इससे कम पड़ता है भीर कहीं कहीं इससे श्रधिक

[श्रीमती सुशीला रोहतगी]

Banking Service

Commission Bill

'भी पड़ता है। जहां हुमारे पिछड़े हुए क्षेत्र हैं, जहां वैभिंग की भ्रधिक भावस्यकता है, जहां शाखाये भम खुली हैं वहां पर ज्यादा पदार्पण किया जाय यह हमारी इच्छा है। ग्रीर इसी-लिये रोलिंग प्लान बनायी गई है जो तीन साल को ध्यान में रख कर रैशनल स्ट्रक्चर तरीके पर परिवर्तन करने की कोशिश की जाती है जिस से राज्यों में जो बममानता है, राज्य के ग्रलग ग्रलग ग्रंचलों में जो ग्रस-मानता है उसको दूर करके एक मामंजस्य लाया जा सके। यह सब होते हुए, मान्यवर, म्ख्य चीज यह है कि केवल शाखा खोलने से तो काम नही होता, काम करने वाले ढांचा से काम नहीं होता है बन्कि ग्रंदर की जो म्रात्मा है, जो म्रादमी हैं उनमें काम करने की निष्ठा होनी चाहिए, ग्रादमियों के काम करने के विचार होने चाहिये, दृढ़ता होनी चाहिए भीर सब से ज्यादा क्षमता होनी चाहिए कि जो वह अपना कार्य कर रहा है उसको धन्छी तरह से वह कर सके। इसलिए जब से राष्ट्रीयकृत बैभ बने हैं, उनके लिए निरन्तर ट्रेनिंग का काम बढ़ता चला जा रहा है। मैं कुछ घ्रांकड़े सदन के सामने रखना चाहती हूं कि हमारा ट्रेनिंग का कार्य क्या हो रहा है। मैं ग्रापको बताअंगी कि सारे ही राष्ट्रीयकृत बैकों के श्रपने श्रपने ट्रेनिंग के कार्य हैं, कुछ में कम है भीर कुछ में ज्यादा, मगर एक मशीनरी के रूप में, एक यंत्र के रूप में यह काम चल रहा है। मैंने शुरू में प्रपनी स्रीच में कहा था भीर जो सांकडे हमारे पास हैं उन से यह सिद्ध हो जाता है कि हर साल हमारी ट्रेनिंग का कार्य बढ़ता चला जा रहा है और 1967 में राष्ट्रीयकरण से पहले जो एम्प्लाइज की ट्रेनिंग कराते थे, उनकी टोटल संख्या 1280 थी लेकिन जब से हमारी यह ट्रेनिंग करू हुई है, ही सकता हैं कि उसका कार्य कुछ ढीला रहा हो. उसमें यह सख्या बराबर बढ़ती जा रही है।

1973 में उन अफसरों की संख्या, जिनकी ट्रेनिग मिली है, 8,875 थी भीर क्लक्सं की संख्या 14,986 थी, 1974 में अपसरों की संख्या बढ़ कर 16,880 ग्रीर क्लक्सं की संख्या 22,814 हो गई और इम साल जो ट्रेनिंग कार्य चल रहा है यानी 1975 में शक्सरों की संख्या बढ़ कर 21,704 होगी श्रीर क्लर्क्स की संख्या 34,499 । इस प्रकार यह ट्रेनिंग बराबर बढ़ी है परन्तु जैसा कि हम लोगों का विचार है ग्रीर हम द्ढ़-प्रतिज्ञ हैं कि बैंकों के माध्यम से, माथिक ढांचे को ठीक किया जाए भीर उसकी गति बढ़ाई जाए ग्रीर ज्यादा से ज्यादा ष्यंचलों तक इन सुविधाओं को ले जाया जाए, तो याज इस गति को बहाना होगा श्रीर ऐसा करने के लिए कार्य-क्षमता, जैली ग्रौर सभी चीजों का नवीनीकरण करना पटेगा। इसीलिए यह बिल ग्राज ग्राप के सामने ग्राया है। माननीय सदस्यों ने जो यह कहा है कि इसमें विलम्ब दुग्रा है ग्रीर ऐसे महत्वपूर्ण बिल को पहले ग्राना चाहिए था, यह सही बात है लेकिन मान्यवर यह विलम्ब हमारी भ्रोर से नहीं हुन्ना है भ्रीर इसके जो कारण है वे ग्राप में से बहुत से माननीय सदस्यों को मालम है और ग्राप को भी मालूम है। सरकार की भ्रोर से यह बिल पिछले साल नवम्बर में सदन के सामने ग्रा गया था भीर काफी एमेंडमेंट्स भी भा गये थे पर सदन में उस वक्त इस पर विचार नहीं हुन्ना भीर उसके कारण भी स्पष्ट हैं। भ्राज इस पर चार घंटे का समय लगा है। उस वक्त भी भगर यह महत्वपूर्ण बिल सदन के सामने विचार के लिए प्राता तो माननीय सदस्य ग्रपने विचार देते । कहना यह है कि श्रब जब यह निश्चय हुन्ना है कि इस तरह का कमीशन स्थापित किया जाए, तो कमीशन स्थापित करते वक्त माननीय सदस्यों ने बहुत में सुझाव दिये हैं, मैं उनको श्राण्वासन देती हूं कि उनके हरेक सुझाव पर ग्रम्छी तरह से विचार किया जाएगा भीर सरकार चाहती है कि माननीय सदस्यों ने जो विचार रखें हैं, उनको ध्यान में रखते हुए, उस कमी-शन की स्थापना होगी, परन्तु मोलिक रूप से मैं कहना चाहंगी कि इसमें जो दो चार चीजें हैं वे यह है कि यू० पी० एस० सी० के मौडल पर यह बिल बना है और प्लानिग कमीशन की रिक्रमेडेशन्स के भ्रनुसार इसको बनाया गया है।

उम्म के बारे में जो जिक किया गया है • **गै**ड्यूल्ड कास्ट्म भीर गैड्यूल्ड ट्राइब्स के बारे में जो बाते कही गई हैं, ये सारी ही चीज यू० गी० एस० सी० के जो नियम है उन्हीं के ब्राधार पर होंगी। मौलिक रूप से उसी ग्राधार पर यह चीज बनी है। यह जो कहा गया है कि कमीणन में एक सदस्य शैड्यून्ड कास्ट्स ग्रीर शैड्यून्ड टाउटम का हो और उसके वारे में जो विचार रखे गये है उसके बारे में मैं भ्रवण्य यह करना चाहरी कि बिल में इस वक्त कोई ऐसा प्रावधान नहीं है जो इस नीज की सल ध्राउट कर दे कि वह नहीं ग्रा सकते। बिल में ऐसी कोई स्पेसीफिक बात नही की गई है परन्तु यह भी जरूर है कि इसके लिए कोई रोक भी नहीं है। जो विचार यहां पर प्रकर किये गये हैं और जैसे यू० पी० एस० गी० का कार्य चल रहा है, उन सारी बातों को ध्यान में रखते हुए, यह सब किया जाएगा।

हमारे बसुमतारी जी ने बड़ा मार्मिक भाषण दिया और उस में मैं सहमत हूं कि जिस तेजी से राष्ट्रीयकृत बैकों में शैंड्यूल्ड कास्ट्स और शेंड्यूल्ड ट्राइब्स के लोगों को ग्राना चाहिए था, वह नहीं हुग्ना । मैं इस को स्वीकार करती हूं, इसिनए नहीं कि सरकार की ग्रोर से मैं ऐसा कहती हूं बिल्क एक मां की हैसियत से यह बात कहती हूं कि उन की जो दिक्कत है उस को दूर किया जाए । उन के दिल पर जो चोट है, वह मैं जानती हूं गौर मैं उन को ग्राश्वासन देना चाहती हूं, मैं यह तो नहीं कह सकती कि इतने समय के भन्दर यह चीज हो जाएगी पर यह जरूर है कि इस काम में तेजी लाएंगे ! उन्होंने कहा कि एक फर्स्ट क्लास शैंड्यूल्ड कास्ट का लड़का है और सब तरह से क्वालीफाइड है लेकिन फिर भी उस को भाज तक नहीं रखा है । मैं यह जरूर चाहूंगी कि यह चीज देखी जाए ।

सभापति महोबय: उन का कहना यह है कि क्या आप कुछ गाइडलाइन्स ले डाउन करेंगी कि आगे चल कर यह जो कमीशन बनेगा और वह जो रिक्रूटमैट करेगा, उस में कोई परमेन्टेज उन की लेंगे ? ऐसी कोई गाइडलाइंस आप उन को देंगी।

श्रोमती सुशीला रोहतगी: मान्यवर, जैसा कि मैंने पहले कहा कि यह सारी चीज उसी मोडल पर है जैसा कि यू०पी०एस०सी० में होता है लेकिन इस में कोई रूलग्राउट करने वाली वात नहीं है।

सभापति महीवय : यह तो निगेटिव बात हो गई । कोई पाजीटिव बात ग्राप करेंगीं ग्रौर कोई ग्राश्वासन देगी, जिस से उन को तसल्ली हो जाए ।

श्रीमती सुशीला रोहतगी: यह एश्योरेंस दे रही हूं पाजिटिबली कि माननीय सदस्यों ने जो यह कहा है कि शैड्यूल्ड कास्ट्स भीर शेड्यूल्ड ट्राइब्स का ग्रादमी उस कमीशन पर हो, सस पर विचार किया जाएगा। जो कमीशन बनेगा, वह यू०पी०एस०सी० के मोडल पर होगा।

नियुक्तियों के बारे में श्री इन्द्रजीत गुप्त जी ने कहा श्रीर कुछ लोगों के मन में यह श्राशंका है कि नई नियुक्तियां करने से क्लास 3 श्रीर 4 क्लास के लोगों का प्रोमोशन हक जाएगा। यह चोज नहीं है। इस में केवल यह चीज हैं कि श्रभी जो सारा प्रेमोगन बेसिम पर हो रहा है, उस में से फिलहाल 25 प्रतिशत जगहों पर ही नये नये लोगों को इनडक्ट किया जाएगा ताकि नया फेश ब्लड भी शा सके जिस से [क्योमती सुनीलः रोहतगी]

Banking Service

Commission Bill

भाज कल जो भाकंक्षाएं हैं, भाज कल जो विचार हैं भीर भाज कल की सामायिक चीजें हैं, वे पूरी हो सकें।

समापति महोदय: भाप को याद होगा कि बहुत से एड-हाक एपाइन्टमेंट्स हो जाते हैं जिन को बाद में रेगुलेराइज कर दिया जाता है। तो इस कमीशन के माने के बाद ऐसा कोई प्रावधान किया गया है कि इस तरह की जो कुछ दिक्कतें हैं, वे दूर हों? उनका भी कोई इन्तजाम ग्राप इस में करेंगी।

श्रीमती सुशीला रोहतगी : एड-हाक के लिए प्रोविजन है।

सभाषात महीदय : पहले एड-हाक एपाइन्टमेंट्स हो जाते है और बाद मे उन को रेगुलेराइज किया जाता है।

श्रीमती सुक्षी**लं रोहतगी** : मान्यवर, यह जो सारा काम है, जो रेगुलेशन्स बनेंगे, उन के धनुसार होगा घौर सारे प्रोविजनस बिल में है। इस के ग्रतिरिक्त मै यह कहना चाहती हं कि माननीय सदस्यों को कोई शंका नहीं होती चारिए क्योंकि जो रेगुलेशन्स बनेंगे, वे गवर्नमेट की एप्रवल से बनेंगे।

श्री पन्नालाल बारुपाल (गंगानगर): मैं माननीय मंत्री जी में एक प्रश्न पूछना चाहता हं हालांकि यह विषयान्तर होगा । हमारी प्रधान मंत्री ने 20 सूत्री कार्यक्रम घोषित किया है भौर उस से यह लिखा है कि कज़ी की माफ़ी होगी, भूमि मजदूर, छोटे किसान भीर दस्तकारो के कर्जों को वसुलने पर रोक लगाने के लिए कानून बनाया जाएगा । मैं यह जानना चाहता हूं कि क्या सरकारी कर्जे भी माफ़ होंगे या बनियों के कर्जे ही माफ़ होंगे।

सभापति महोवप : यह सवाल कहा पैदा होता है। यह सवाल प्राउट प्राक्त पार्डर है और इस का जबाब देने की जरूरत नहीं है।

SHRIMATI SUSHILA ROHATGI: The Commission is to make recomendation for appointment in the banks. The Commission will be the only source for selection of candidates for appointment in the banks.

यह जो भ्राप ने प्रश्न किया, इन सब चीजों मे परिवर्तन करने का प्रयास हो रहा है भीर लोगों की राय से जितनी जल्दी जल्दी ये चीजे हो सकेंगी, उन को किया जाएगा।

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इस सम्बन्ध में मैं यह भी कहना चाहगी कि माज जो कृषि क्षेत्र मे विकास करने के लिए, एक नया कनसेप्ट बना है भीर जिस पर वित्त मंत्री जी भी बोले है, यह जो सर्विस सोसाइटीज का नया कनसेप्ट है, केवल धन से वहां पर विकास नही हो सकेगा । इसलिये धन के साथ साथ वहां पर ऐसे भ्रादमियो की नियुक्ति हो जो वहा पर जा कर इन्तजाम कर सकें भीर लोगों को साथ-साथ भ्रपना कन्सलटेशन भी दे सके। इस तरह से सारी चीजो का सामंजस करने की बात है।

मेरे ख्याल से इस के बाद कितनी चीजें भीर कही गई है जैसे कि स्टेगनेशन का प्वाइन्ट था प्रोमोशन भ्रपोरचुनिटीज की जो बात थी या ग्रीड्यूल्ड कास्ट्स भीर ग्रीड्यूल्ड ट्राइम्स के बारे में जो बातें उठाई गई थीं. उन पर भी विचार किया जाएगा । एक बहुत महत्वपूर्ण प्रश्न ग्रानन्दमागियों के बारे मे भी उठाया गया है । मैं स्पष्ट कर देना चाहती हूं कि इस में कोई भी, कभी भी और कहीं का कैस चाहे क्यों न हो, धगर किसी श्रादमी का ग़लत चीज से किसी प्रकार का सम्बन्ध है, उस के टिकने का सवाल ही पैदा नहीं होता है, पर मेरा निवेदन है कि जिन माननीय सदस्य ने इस बीख को उठाया

Commission Bill

है, बह हमें स्पेसीफिक इन्सटांस, कोई भी हो, बगैर विलम्ब के पूरे प्रूफ के साथ दें ताकि हम कोई एकशन ले सकें। यह हमारा कर्तव्य है कि हमारे बीच में इस प्रकार की प्रगर कोई चीज है, तो उस को हम फौरन वहां से हटायें।

मेरा विश्वास है कि इस व्यवस्था से एक भ्रच्छी परम्परा बनेगी, एक स्वस्थ कत्बेन्शन बनेगा, भौर बैंकों के राष्ट्रीयकरण का उद्देश्य सार्थक हो सकेगा । मेरा विश्वास है कि सभी माननीय सदस्य इसको अपना समर्थन देंगे।

भी इन्त्रजीत गुप्त (श्रल,पुर): श्री स्टीफ़न ने बहुत ज़ोरों की धमकी दी थी। उस के बारे मे मंत्री महोदय ने कुछ नहीं कहा है।

श्रीमती सुशीला रोहतगी : स्टीफ़न साहब ने कुछ बात कही ग्रीर उस का जवाब मेरे मिस्न, श्री बनर्जी, ने दिया । माननीय सदस्यों ने प्रलग ग्रलग विचार प्रकट किये हैं। दोनों दृष्टिकोण सामने म्रा गये हैं। मुझे इस के बारे में कुछ नही कहना है।

MR. CHAIRMAN: The question is:

"That the Bill to provide for the establishment of a Commission for the selection of personnel for appointment to services and posts in certain banking institutions and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

*Clause 2—(Definitions)

MR. CHAIRMAN: We now take up Clause by clause consideration. There are amendments to Clause 2; amendments Numbers 3 and 4.

Amendments made:

Page 2, line 15,-

for "constituted under" substitute "as defined in" (3)

Page 2.

after line 16 insert—

'(i) "regulation" means regulation made under this Act;' (4)

[Shrimati Sushila Rollatgi]

MR. CHAIRMAN: The question is:

"That Clause 2, as amended, stand part of the Bill."

The motion was adopted

Clause 2, as amended, was added to the Bill

Clause 3 was added to the Bill.

Clause 4- (Appointment and terms of office of Chairman and members)

MR. CHAIRMAN: There are amendments Nos. 5, 6 and 7 to Clause 4.

Amendments made:

Page 2, line 41,-

for "or any other matter" substitute "or in any other matters". (5)

Page 2, line 45,-

for "experience of" substitute-"such experience for" (6)

Page 3, line 3,-

after "this section" insert—"and of section 5" (7)

[Shrimati Sushila Rohatgi]

^{*}In view of Amendment No. 4 to Clause 2 adopted by the House, in clause 2, on page 2, in line 17, "(i)" was substituted by "(j)" and in line 19, "(j)" was substituted as "(k)" as patent errors under the direction of the Speaker.

MR. CHAIRMAN: The question is:

"That Clause 4, as amended, stand part of the Bill."

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill.

Clause 6 Removal and Suspension of Chairman or the members from office in certain circumstances)

MR. CHAIRMAN: We go to Clause 6. There is amendment by the Minister, No. 8. When you make the Bill, there seems to be more amendments than the Bill itself.

SHRIMATI SUSHILA ROHATGI: The Bill was introduced last year and now we are discussing it.

MR. CHAIRMAN: From last year you had time to think!

Amendment made:

Page 4, line 13,—

after "functioning as" insert—
"the Chairman or" (8)

[Shrimati Sushila Rohatgi]

MR. CHAIRMAN: The question is:

"That Clause 6, as amended, stand part of the Bill."

The motion was adopted.

Clause 6, as amended, was added to the Bill.

MR. CHAIRMAN: I think there are no amendments to clause 7. I shall put it to the vote.

The question is:

"That Clause 7 stand part of the Bill".

The motion was adopted.

Clause 7 was added to the Bill.

Clauses 8 and 9 were added to the Bill.

*Clause 10- (Competitive examinations for appointment in public sector banks)

MR. CHAIRMAN: There is one amendment to this clause.

Amendment made:

Page 5,-

for lines 19 to 24, substitute—

"Duty of Commission to hold competitive examinations for appointment to posts in public sector banks.

- 10. (1) It shall be the duty of the Commission to conduct examinations for appointments in each public sector bank to—
 - (a) posts in the clerical and allied cadres and the Junior officers' cadre, and
 - (b) such other posts of, or posts in the cadres of, officers as the Central Government may, by notification, specify." (9).

[Shrimati Sushila Rohatgi]

MR. CHAIRMAN: The question is:

"That Clause 10, as amended, stand
part of the Bill."

The motion was adopted.

Clause 10, as amended, was added to the Bill.

Clause 11 was added to the Bill,

^{*}In view of Amendment No. 9 to Clause 10 adopted by the House, for the words "Competitive examinations for appointment in public sector banks" occurring in the marginal heading to clause 10, the words "Duty of Commission to hold competitive examinations for appointment to posts in public sector banks" were substituted as patent errors under the direction of the Speaker.

Clause 12—(Duty of public sector banks to communicate to the Commission the number of vacancies)

MR. CHAIRMAN: There are umendments to clause 12.

Amendment made:

Page 5,-

for lines 34 to 44, substitute-

"Duty of public sector banks to communicate to the Commission of number of vacancies.

- 12 (1) It shall be the duty of very public sector bank to communicate to the Commission—
 - (a) all the vacancies in the clerical and allied cadres or in such other post or cadre as may be specified by the Central Government under section 10, and
 - (b) twenty-five per cent of the estimated total number of vacancies in the junior officers' cadre,

which are likely to occur during the unexpired portion of the calendar year in which this Act comes into force and thereafter, as soon as may be, after the commencement of each calendar year:

Provided that, in relation to the junior officers' cadre, the Central Government may, if it is of opinion that it is necessary so to do in the interests of the public sector banks, by nolification, raise the percentage of vacancies to be communicated to the Commission to thirty-three and one-third per cent.". (10)

Page, 6,-

Omit lines 1 to 4 ((11))

Page 6,-

after line 10, insert-

'Explanation.—In this Act, the expression "vacancy" includes a

newly created post which has not been filled in'. (12)

[Shrimati Sushila Rohatqi]

MR. CHAIRMAN: The question is:

"That Clause 12, as amended, stand part of the Bill."

The motion was adopted.

Clause 12, as amended, was added to the Bill.

MR. CHAIRMAN: There are no amendments to clause 13. I shall put it to vote

The question is:

"That Clause 13 stand part of the Bill."

The motion was adopted.

Clause 13 was added to the Bill.

Clause 14 was addded to the Bill.

Clause 15— (Communicated vacancies to be filled only on the recommendation of the Commission)

MR. CHAIRMAN: There is amendment to this Clause.

Amendment made:

Page 6, line 43,-

for "communicated" substitute—

"required to be communicated"

(13).

[Shrimati Sushila Rohatgi]

MR. CHAIRMAN: The question is:

"That Clause 15, as amended, stand part of the Bill".

The motion was adopted.

Clause 15, as amended, was added to the Bill.

^{*}In view of Amendment No 10 to clause 12 adopted by the House, for the words "the number of vacancies" occurring in the marginal heading to clause 12 the words "of number of vacancies" were substituted as patent errors under direction of the Speaker.

¹¹⁸⁵ LS-4.

Clause 16- (Power of Central Government to entrust other advisory functions to the Commission)

MR. CHAIRMAN: There is amendment to Clause 16.

Amendment made:

Page 7, line 8,

omit "other" (14)

[Shrimati Sushila Rohatgi]

MR. CHAIRMAN: The question is:
"That Clause 16, as amended, stand part of the Bill."

The motion was adopted.

Clause 16, as amended, was added to the Bill.

MR. CHAIRMAN: There are no amendments to clause 17 to 28. I shall put them to the vote.

The question is:

"That Clauses 17 to 28 stand part of the Bill."

The motion was adopted.

Clauses 17 to 28 were added to the Bill.

Clause 29— (Amendment of Act 14 of 1947)

MR. CHAIRMAN: There is amendment to Clause 29.

Amendment made:

Page 9, line 25,-

for "1974" substitute "1975" (15)

[Shrimati Sushila Rohatgi]

MR. CHAIRMAN: The question is:
"That Clause 29, as amended, stand part of the Bill."

The metion was adopted.

Clause 29, as amended, was added to the Bill.

MR. CHAIRMAN: There are no amendments to Clause 30 to 33. I shall put them to the vote,

The question is:

"That Clauses 30 to 33 stand part of the Bill."

The motion was adopted.

Clauses 30 to 33 were added to the Bill.

Clause 1—(Short title and commencement)

MR. CHAIRMAN: There is amendment to clause 1.

Amendment made:

Page 1, line 6,—

for "1974" substitute "1975" (2) (Shrimati Sushila Rohatagi)

MR. CHAIRMAN: The question is:

"That Clause 1, as amended, stand part of the Bill".

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula

MR. CHAIRMAN: There is amendment to the Enacting Formula.

Amendment made:

Page 1, line 1,-

for "Twenty-fifth" substitute "Twenty-sixth" (1)

(Shrimati Sushila Rohatgi)

MR CHAIRMAN: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted

The Enacting Formula, as amended, was added to the Bill.

The title was added to the Bill.

SHRIMATI SUSHILA ROHATGI: Sir, with your permission, I beg to move:

"That the Bill, as amended be passed."

MR. CHAIRMAN: The question is:
"That the Bill, as amended be passed."

The motion was adopted.